

MINUTES OF MEETING NO. 17/80 OF NORMS COMMITTEE- I (DES-I SECTION) DATED
18.12.2019

Meeting No. 17/20 of the Norms Committee (NC-I) for the licensing year 2019-2020 held on 18.12.2019 under the **Chairmanship of Sh. R. P. Goyal, Additional Director General of Foreign Trade** to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl. No.	Name of the representatives & their Designation	Department
1.	Shri S. K. Jain, D. O.	DPIIT
2.	Shri K.S. Sodhi, Asst. Director	MSME
3.	Shri Shaish Kumar, (Tech-1)	Consultant
4.	Shri V.C. Agarwal, (Tech-3)	Consultant
5.	Shri S. K. Bhatnagar	Consultant
6.	Shri K.V. Tirumala, Deputy DGFT	DGFT
7.	Shri PranavUpadhyay, Assistant Director (ISS)	DGFT

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations/Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O. No./O.M No of the scanned copy is reflected in the minutes.
2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.
3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.
4. For all the Manual cases, the concerned RA should check the composition fees paid by the firm.
5. Minutes of Meeting 15/20 dated 15.11.2019 were circulated on 05.12.2019 to all the members of the Committee and the comments, there upon received, were incorporated in the Minutes and the said minutes were unanimously approved.

MEETING NUMBER: 17/80-ALC2/2019

MEETING DATE: 18.12.2019

Case No.:
8/9/80-ALC2/2019

Party Name: WONJIN
AUTOPARTS INDIA PVT
LTD

Meet No/Date:17/80-
ALC2/2019
18.12.2019

Status:

HQ File
:01/80/050/00133/AM20/

RLA File
:04/24/040/00271/AM13/

Lic.No/Date:0410144145
13.03.2013

Approved

Decision:

The Committee considered the case as per agenda and decided to ratify the norms as per written comments of MSME as under :

Sl. No.	ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
1	87089900	CONN-HTR COR INLT LH VP8E2H 18B599 AC (Per unit weight= 0.0587 Kg)	76082000	Aluminium Pipe 17 MM Width x 1 MM Thickness	41321.70 Kg inclusive of 0.1% wastage after 1/3 rd recovery
2	87089900	CONN-HTR COR OLET LH VP8E2H 18B598 AC (Per unit weight = 0.0602 Kg)			
3	87089900	CONN-HTR COR INTL RH VP8E2H 18B599 BC (Per unit weight = 0.0631 Kg)			
4	87089900	CONN-HTR COR OLET RH VP8E2H 18B598 BB (Per unit weight = 0.0649 Kg)			

Note:

1. Per unit weight of export item at Sl. No. 1 is 0.0587 Kg.

2. Per unit weight of export item at Sl. No. 2 is 0.0602 Kg.

3. Per unit weight of export item at Sl. No. 3 is 0.0631 Kg.

4. Per unit weight of export item at Sl. No. 4 is 0.0649 Kg.

5. Only Relevant grade of Aluminium Pipe should be imported.

RA concerned may take further necessary action as per the decision of NC.

2	Case No.:7/17/80-ALC2/2019	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:17/80- ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00239/AM20/	RLA File :53/24/040/00001/AM14/	Lic.No/Date:5310016701 14.05.2013	Approved
Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of Consultant (Tech-1) . (Copy enclosed)				
RA concerned may take further necessary action as per the decision of NC.				

3	Case No.:345/15/80- ALC2/2018	Party Name: SARA SAE PRIVATE LIMITED	Meet No/Date:17/80- ALC2/2019 18.12.2019	Status:
	HQ File	RLA File	Lic.No/Date:6110001290	Deferred

:01/80/050/00687/AM19/	:61/24/040/00008/AM16/	01.06.2015	
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 16.10.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the firm for furnishing the requisite information within 15 days. Case is deferred.			

Case No.:70/15/80-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00412/AM19/	RLA File :07/24/040/00095/AM16/	Lic.No/Date:0710108519 15.07.2015	Deferred
4 Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MeitY on 18.10.2019 for examination of the case. However, MeitY informed vide email dated 18.12.2019 that the copy of application is not received. Therefore, the Committee decided to send again a copy of application to MeitY for examination of the case. Case is deferred.			

Case No.:363/15/80-ALC2/2018	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00705/AM19/	RLA File :07/24/040/00184/AM16/	Lic.No/Date:0710108812 05.10.2015	Deferred
5 Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 18.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the firm for furnishing the requisite information within 15 days. Case is deferred.			

Case No.:364/15/80-ALC2/2018	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00706/AM19/	RLA File :07/24/040/00185/AM16/	Lic.No/Date:0710108813 05.10.2015	Deferred
6 Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 18.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the firm for furnishing the requisite information within 15 days. Case is deferred.			

Case No.:11/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00353/AM19/	RLA File :07/24/040/00004/AM17/	Lic.No/Date:0710109710 26.04.2016	Approved
7 Decision: The Committee considered the case as per the agenda. The representative of MSME informed that he has got information against the deficiency raised earlier and recommended the norms as per written comments. The Committee decided to ratify the norms as per written comments of MSME. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

Case No.:24/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00366/AM19/	RLA File :07/24/040/00038/AM17/	Lic.No/Date:0710109871 26.05.2016	Approved
8 Decision: The Committee considered the case as per the agenda. The representative of MSME informed that he has got information against the deficiency raised earlier and recommended the norms as per written comments. The Committee decided to ratify the norms as per written comments of MSME. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

Case No.:12/1/80-ALC2/2019	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00760/AM19/	RLA File :04/24/040/00093/AM17/	Lic.No/Date:0410162268 09.09.2016	Deferred
9 Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 16.10.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the firm for furnishing the requisite information within 15 days. Case is deferred.			

Case No.:386/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00728/AM19/	RLA File :07/24/040/00292/AM17/	Lic.No/Date:0710110861 28.12.2016	Approved
10 Decision: The Committee considered the case as per the agenda. The representative of MSME informed that he has got information against the deficiency raised earlier and recommended the norms as per written comments. The Committee decided to ratify the norms as per written comments of MSME. (Copy enclosed)			

RA concerned may take further necessary action as per the decision of NC.

11	Case No.: 402/15/80-ALC2/2018	Party Name: SHIV HYDROMET	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00744/AM19/	RLA File :24/24/040/00034/AM17/	Lic.No/Date:2410042158 14.03.2017	Deferred
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of Consultant (Tech-1) : 1. Complete Certificate of Analysis (CoA) for entire quantity of import indicating Antimony content & Gold content. 2. Percentage wastage claimed on the basis of Antimony content in import. Case is deferred.			

Case No.: 398/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00740/AM19/	RLA File :07/24/040/00395/AM17/	Lic.No/Date:0710111555 08.05.2017	Approved
12 Decision: The Committee considered the case as per the agenda. The representative of MSME informed that he has got information against the deficiency raised earlier and recommended the norms as per written comments. The Committee decided to ratify the norms as per written comments of MSME . (Copy enclosed)			
RA concerned may take further necessary action as per the decision of NC.			

13	Case No.:11/19/80-ALC2/2017	Party Name: VEM TECHNOLOGIES PVT LTD.	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00292/AM18/	RLA File :09/24/040/00054/AM18/	Lic.No/Date:0910065039 15.05.2017	Approved
	Decision: The Committee considered the case as per the agenda. The representative of MSME recommended the norms on repeat basis as approved for AA No. 0910054874 dated 31.01.2013 (copy enclosed) . Therefore, the Committee decided to ratify the norms as recommended by MSME.			
RA concerned may take further necessary action as per the decision of NC.				

14	Case No.: 4/8/80-ALC2/2017	Party Name: THE INDURE PVT. LTD	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00148/AM18/	RLA File :05/24/040/00005/AM18/	Lic.No/Date:0510402573 16.05.2017	Deferred

Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **DHI** on 13.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

	Case No.: 1/11/80-ALC2/2018 HQ File :01/80/050/00192/AM19/	Party Name: DIAMOND METAL SCREENS (P) LTD RLA File :65/24/040/00003/AM18/	Meet No/Date: 17/80-ALC2/2019 18.12.2019 Lic.No/Date: 6510000003 17.05.2017	Status: Deferred
15	Decision: The Committee considered the case as per the agenda and representative of MSME informed that the firm's reply is inappropriate. Therefore, the Committee decided to ask again from the firm to furnish the following information: 1. To provide license amendment sheet. Case is deferred.			
	Case No.: 132/15/80-ALC2/2018 HQ File :01/80/050/00474/AM19/	Party Name: DYNAMATIC TECHNOLOGIES LIMITED RLA File :07/24/040/00034/AM18/	Meet No/Date: 17/80-ALC2/2019 18.12.2019 Lic.No/Date: 0710111628 19.05.2017	Status: Approved
16	Decision: The Committee considered the case as per the agenda. The representative of MSME informed that he has got information against the deficiency raised earlier and recommended the norms as per written comments. The Committee decided to ratify the norms as per written comments of MSME . (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			
	Case No.: 400/15/80-ALC2/2018 HQ File :01/80/050/00742/AM19/	Party Name: DYNAMATIC TECHNOLOGIES LIMITED RLA File :07/24/040/00394/AM17/	Meet No/Date: 17/80-ALC2/2019 18.12.2019 Lic.No/Date: 0710111634 22.05.2017	Status: Approved
17	Decision: The Committee considered the case as per the agenda. The representative of MSME informed that he has got information against the deficiency raised earlier and recommended the norms as per written comments. The Committee decided to ratify the norms as per written comments of MSME . (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			
18	Case No.: 80/11/80-ALC2/2018	Party Name: MACAWBER BEEKAY PVT. LTD.	Meet No/Date: 17/80-ALC2/2019 18.12.2019	Status:

	HQ File :01/80/050/00271/AM19/	RLA File :05/24/040/00230/AM18/	Lic.No/Date:0510403845 29.08.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 17.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
19	Case No.: 18/19/80-ALC2/2017 HQ File :01/80/050/00299/AM18/	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD RLA File :17/24/040/00050/AM18/	Meet No/Date:17/80- ALC2/2019 18.12.2019 Lic.No/Date:1710006668 10.10.2017	Status: Deferred
	Decision: The Committee considered the case as per the agenda and the representative of DPIIT informed that the case is under examination and they need some information. The Committee asked DPIIT to inform the deficiencies which may be sent to the firm. Case is deferred.			
20	Case No.: 36/19/80-ALC2/2017 HQ File :01/80/050/00317/AM18/	Party Name: ASHOKA MANUFACTURING LTD. RLA File :02/24/040/00120/AM18/	Meet No/Date:17/80- ALC2/2019 18.12.2019 Lic.No/Date:0210207941 03.11.2017	Status: Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 16.10.2019 followed by a reminder on 10.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
21	Case No.: 26/20/80-ALC2/2017 HQ File :01/80/050/00390/AM18/	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED RLA File :03/94/040/00742/AM18/	Meet No/Date:17/80- ALC2/2019 18.12.2019 Lic.No/Date:0310817800 15.12.2017	Status: Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 16.10.2019 followed by a reminder on 10.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
22	Case No.: 20/20/80-ALC2/2017	Party Name: BIRLA PRECISION	Meet No/Date:17/80- ALC2/2019	Status:

	TECHNOLOGIES LTD.	18.12.2019	
HQ File :01/80/050/00384/AM18/	RLA File :03/94/040/00782/AM18/	Lic.No/Date:0310818218 04.01.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 18.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the firm for furnishing the requisite information within 15 days.			
Case is deferred.			

Case No.:23/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00387/AM18/	RLA File :03/94/040/00784/AM18/	Lic.No/Date:0310818219 04.01.2018	Deferred
23	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 18.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the firm for furnishing the requisite information within 15 days.		
Case is deferred.			

Case No.: 21/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00385/AM18/	RLA File :03/94/040/00785/AM18/	Lic.No/Date:0310818275 05.01.2018	Deferred
24	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 18.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the firm for furnishing the requisite information within 15 days.		
Case is deferred.			

Case No.:22/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:17/80- ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00386/AM18/	RLA File :03/94/040/00783/AM18/	Lic.No/Date:0310818273 05.01.2018	Deferred
25	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 18.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the firm for furnishing the requisite information within 15 days.		

Case is deferred.

26	Case No.: 126/15/80-ALC2/2018	Party Name: SHAKTI PUMPS (INDIA) LTD.	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00468/AM19/	RLA File :56/24/040/00036/AM18/	Lic.No/Date:5610005299 08.01.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 11.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

27	Case No.: 8/17/80-ALC2/2019	Party Name: SHAKTI PUMPS (INDIA) LTD.	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00240/AM20/	RLA File :56/24/040/00038/AM18/	Lic.No/Date:5610005319 15.01.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 13.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

28	Case No.: 20/1/80-ALC2/2019	Party Name: ZTT INDIA PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00768/AM19/	RLA File :04/24/040/00212/AM18/	Lic.No/Date:0410163956 07.02.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that MeitY has sought certain information from the firm vide letter dated 16.12.2019. Therefore, the Committee decided to wait for the reply/comments. Case is deferred.			

29	Case No.: 392/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00734/AM19/	RLA File :07/24/040/00336/AM18/	Lic.No/Date:0710112968 13.03.2018	Approved
	Decision: The Committee considered the case as per the agenda. The representative of MSME informed that he has got information against the deficiency raised earlier and recommended the norms as per written comments. The Committee decided to ratify the norms as per written comments of MSME . (Copy enclosed)			

RA concerned may take further necessary action as per the decision of NC.

Case No.: 393/15/80-ALC2/2018	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date: 17/80-ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00735/AM19/	RLA File :07/24/040/00348/AM18/	Lic.No/Date:0710113010 23.03.2018	Deferred
30 Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of representative of MSME : 1. Process flow chart with wastage justification for raw materials. Case is deferred.			

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Case No.:118/15/80-ALC2/2018	Party Name: LMT TOOLS INDIA PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:	
HQ File :01/80/050/00460/AM19/	RLA File :31/83/040/00001/AM19/	Lic.No/Date:3110067025 06.04.2018	Approved	
Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments of Consultant (Tech-3) as under :				
ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
82077010	Gear Cutting Tools of Cobalt bearing High Speed Steel (Gear Hobs)	72281090	High Speed Steel having Cobalt Content more than 10% - Make Bohler, Model - MC 90 Microclean or equivalent	15000 Kg inclusive of 50% wastage with 15% recovery
Note: The firm should import relevant grade of steel only.				
RA concerned may take further necessary action as per the decision of NC.				

Case No.: 10/1/80-ALC2/2019	Party Name: MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date: 17/80-ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00758/AM19/	RLA File :04/24/040/00001/AM19/	Lic.No/Date:0410164172 06.04.2018	Deferred
32	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 06.08.2019 followed by an I.D. reminder on 17.10.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.		

33	Case No.: 6/8/80-ALC2/2018	Party Name: L & T-MHPS	Meet No/Date: 17/80-	Status:
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	TURBINE GENERATORS PRIVATE LIMITED	ALC2/2019 18.12.2019	
HQ File :01/80/050/00129/AM19/	RLA File :03/95/040/01112/AM18/	Lic.No/Date:0310820724 27.04.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019 followed by a reminder on 10.12.2019. However, the firm vide email dated 18.12.2019 informed that the requisite information as asked by NC is under preparation and will be submitted it within 7 days. Therefore, the Committee decided to wait for the firm's reply. Case is deferred.			

Case No.:397/15/80- ALC2/2018	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:17/80- ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00739/AM19/	RLA File :07/24/040/00357/AM18/	Lic.No/Date:0710113276 14.05.2018	Deferred
34	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 18.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the firm for furnishing the requisite information within 15 days. Case is deferred.		

Case No.:128/15/80- ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:17/80- ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00470/AM19/	RLA File :07/24/040/00034/AM19/	Lic.No/Date:0710113340 28.05.2018	Approved
35	Decision: The Committee considered the case as per the agenda. The representative of MSME informed that he has got information against the deficiency raised earlier and recommended the norms as per written comments. The Committee decided to ratify the norms as per written comments of MSME . (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.		

Case No.:129/15/80- ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:17/80- ALC2/2019 18.12.2019	Status:
36	HQ File :01/80/050/00471/AM19/	RLA File :07/24/040/00033/AM19/	Lic.No/Date:0710113346 28.05.2018
	Decision: The Committee considered the case as per the agenda. The representative of MSME informed that he has got information against the deficiency raised earlier and recommended the norms as per written comments. The Committee decided to ratify the norms as per written comments of MSME . (Copy enclosed)		

RA concerned may take further necessary action as per the decision of NC.

37	Case No.:130/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00472/AM19/	RLA File :07/24/040/00040/AM19/	Lic.No/Date:0710113344 28.05.2018	Approved
Decision: The Committee considered the case as per the agenda. The representative of MSME informed that he has got information against the deficiency raised earlier and recommended the norms as per written comments. The Committee decided to ratify the norms as per written comments of MSME . (Copy enclosed)				
RA concerned may take further necessary action as per the decision of NC.				

38	Case No.:131/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00473/AM19/	RLA File :07/24/040/00032/AM19/	Lic.No/Date:0710113347 28.05.2018	Approved
Decision: The Committee considered the case as per the agenda. The representative of MSME informed that he has got information against the deficiency raised earlier and recommended the norms as per written comments. The Committee decided to ratify the norms as per written comments of MSME . (Copy enclosed)				
RA concerned may take further necessary action as per the decision of NC.				

39	Case No.:166/15/80-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00508/AM19/	RLA File :09/24/040/00171/AM19/	Lic.No/Date:0910066472 18.07.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 10.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.				
Case is deferred.				

40	Case No.:76/11/80-ALC2/2018	Party Name: HIMACHAL FUTURISTIC COMMUNICATIONS LTD.	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00267/AM19/	RLA File :05/23/040/00215/AM19/	Lic.No/Date:0510407445 06.08.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MeitY for examination of the case on 15.07.2019 followed by an ID reminder on 14.11.2019.				

However, MeitY vide email dated 18.12.2019 informed that the case is under examination. Hence, the Committee decided to wait for the comments.

Case is deferred.

41	Case No.: 19/11/80-ALC2/2018	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00210/AM19/	RLA File :03/94/040/00306/AM19/	Lic.No/Date:0310822939 09.08.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 16.10.2019 followed by a reminder on 10.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.				
Case is deferred.				

42	Case No.: 179/15/80-ALC2/2018	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00521/AM19/	RLA File :07/24/040/00102/AM19/	Lic.No/Date:0710113710 13.08.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 06.08.2019 for examination of the case. However, the representative of DHI informed in meeting that the case is under examination. Therefore, the Committee decided to remind DHI for expediting the comments.				
Case is deferred.				

43	Case No.: 34/1/80-ALC2/2019	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00782/AM19/	RLA File :17/24/040/00017/AM19/	Lic.No/Date:1710006716 20.08.2018	Deferred
Decision: The Committee considered the case as per the agenda and the representative of DPIIT informed that the case is under examination and they need some information. The Committee asked DPIIT to inform the deficiencies which may be sent to the firm.				
Case is deferred.				

44	Case No.: 25/11/80-ALC2/2018	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00216/AM19/	RLA File :03/95/040/00056/AM19/	Lic.No/Date:0310823360 28.08.2018	Deferred

Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **Consultant (Tech-3)** on 18.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

45	Case No.:23/11/80-ALC2/2018	Party Name: JAYESH METALS AND FERRO ALLOYS LLP	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00214/AM19/	RLA File :03/94/040/00488/AM19/	Lic.No/Date:0310823416 29.08.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that the representative of MSME has informed that the sizes of import & export items are overlapping and norms cannot be approved in this case. Therefore, the Committee decided to ask from the firm to clarify the same.				
Case is deferred.				

46	Case No.:28/11/80-ALC2/2018	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00219/AM19/	RLA File :03/95/040/00466/AM19/	Lic.No/Date:0310823400 29.08.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 22.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DHI for expediting the comments.				
Case is deferred.				

47	Case No.:65/11/80-ALC2/2018	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00256/AM19/	RLA File :07/24/040/00094/AM19/	Lic.No/Date:0710113822 06.09.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that the firm's reply sent to Consultant (Tech-3) on 31.10.2019. However, no comments have been received so far. Therefore, the Committee decided to wait for comments.				
Case is deferred.				

48	Case No.:9/1/80-ALC2/2019	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00757/AM19/	RLA File :03/95/040/00469/AM19/	Lic.No/Date:0310823645 07.09.2018	Deferred

Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **DHI** on 22.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind DHI** for expediting the comments.

Case is deferred.

Case No.:200/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00542/AM19/	RLA File :07/24/040/00137/AM19/	Lic.No/Date:0710113846 14.09.2018	Approved

49 **Decision:** The Committee considered the case as per the agenda. The representative of MSME informed that he has got information against the deficiency raised earlier and recommended the norms as per written comments. The Committee decided to ratify the norms as per written comments of MSME. (Copy enclosed)

RA concerned may take further necessary action as per the decision of NC.

Case No.:201/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00543/AM19/	RLA File :07/24/040/00155/AM19/	Lic.No/Date:0710113852 17.09.2018	Deferred

50 **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 18.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the firm for furnishing the requisite information within 15 days.

Case is deferred.

Case No.:57/11/80-ALC2/2018	Party Name: GL & V INDIA PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00248/AM19/	RLA File :31/83/040/00096/AM19/	Lic.No/Date:3110067179 26.09.2018	Deferred

51 **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 18.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the firm for furnishing the requisite information within 15 days.

Case is deferred.

52 Case No.:82/11/80-ALC2/2018	Party Name: ANSTECH	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
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HQ File :01/80/050/00273/AM19/	RLA File :34/24/040/00218/AM19/	Lic.No/Date:3410044543 04.10.2018	Deferred
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Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Vadodara** & the firm and in this regard a letter was sent to **RA, Vadodara** and the firm on 08.07.2019 followed by reminders on 25.09.2019 & 18.10.2019. However, no information has been received so far. Therefore, the Committee decided to remind again **RA, Vadodara** & the applicant for submitting the complete set of application.

Case is deferred.

Case No.:247/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00589/AM19/	RLA File :09/24/040/00324/AM19/	Lic.No/Date:0910066802 02.11.2018	Deferred

53 **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 16.10.2019 followed by a reminder on 10.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.

Case is deferred.

Case No.:249/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00591/AM19/	RLA File :09/24/040/00329/AM19/	Lic.No/Date:0910066804 02.11.2018	Deferred

54 **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 16.10.2019 followed by a reminder on 10.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.

Case is deferred.

Case No.:253/15/80-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00595/AM19/	RLA File :09/24/040/00340/AM19/	Lic.No/Date:0910066870 16.11.2018	Deferred

55 **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 16.10.2019 followed by a reminder on 10.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.

Case is deferred.

56	Case No.:259/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00601/AM19/	RLA File :07/24/040/00182/AM19/	Lic.No/Date:0710114156 22.11.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 18.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the firm for furnishing the requisite information within 15 days. Case is deferred.				
57	Case No.:17/1/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00765/AM19/	RLA File :04/24/040/00207/AM19/	Lic.No/Date:0410164995 17.12.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 18.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. Case is deferred.				
58	Case No.:274/15/80-ALC2/2018	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00616/AM19/	RLA File :03/95/040/00812/AM19/	Lic.No/Date:0310825720 18.12.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that MeitY vide letter dated 16.12.2019 has sought certain information from the firm. Therefore, the Committee decided to wait for the reply/comments. Case is deferred.				
59	Case No.:275/15/80-ALC2/2018	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00617/AM19/	RLA File :03/95/040/00815/AM19/	Lic.No/Date:0310825721 18.12.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MeitY for examination of the case on 03.06.2019 followed by a D.O. reminder on 07.11.2019. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for the comments. Case is deferred.				

60	Case No.:279/15/80-ALC2/2018	Party Name: SUPER CIRCLE AUTO LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00621/AM19/	RLA File :05/24/040/00506/AM19/	Lic.No/Date:0510409020 20.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and Consultant (Tech-1) informed that the firm's reply of deficiency letter dated 30.05.2019 is not specific & deficient. Therefore, The Committee decided to ask again from the firm to furnish the following information as per advice of Consultant (Tech-1): 1. Detailed manufacturing process (Not flow sheet) indicating wastage at each stage of manufacturing. 2. Specific import item in each category. 3. Specific import item at Sl. No. 13 with quantity & its end use. Case is deferred.			

61	Case No.:293/15/80-ALC2/2018	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00635/AM19/	RLA File :03/95/040/00869/AM19/	Lic.No/Date:0310826313 10.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that MeitY vide letter dated 05.12.2019 has sought certain information from the firm. Therefore, the Committee decided to wait for the reply/comments. Case is deferred.			

62	Case No.:21/1/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00769/AM19/	RLA File :04/24/040/00222/AM19/	Lic.No/Date:0410165082 11.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME for examination of the case on 29.05.2019 followed by I.D. reminders on 08.07.2019, 17.10.2019 & 11.12.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

63	Case No.:298/15/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00640/AM19/	RLA File :31/83/040/00164/AM19/	Lic.No/Date:3110067288 16.01.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DHI** on 16.07.2019 followed by an ID reminder on 17.09.2019, for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind again DHI** for expediting the comments.

Case is deferred.

Case No.: 23/1/80-ALC2/2019	Party Name: PARKER HANNIFIN INDIA PVT. LTD.	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00771/AM19/	RLA File :04/24/040/00223/AM19/	Lic.No/Date:0410165142 28.01.2019	Deferred
64	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of representative of MSME :		
	1. Process flow chart with step-wise wastage & wastage justification.		
	The Committee also decided to refer the case to Consultant (Tech-1) for the items under his domain.		
	Case is deferred.		

Case No.:25/1/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:17/80- ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00773/AM19/	RLA File :04/24/040/00241/AM19/	Lic.No/Date:0410165210 13.02.2019	Deferred
65	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 11.07.2019 followed by an I.D. reminder on 17.09.2019. However, no comments have been received yet. Therefore, the Committee decided to remind again MSME for expediting the comments.		
	Case is deferred.		

66

Case No.:330/15/80-ALC2/2018	Party Name: AUTO COMP INDIA PVT. LTD	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:	
HQ File :01/80/050/00672/AM19/	RLA File :31/83/040/00173/AM19/	Lic.No/Date:3110067323 19.02.2019	Approved	
Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments of MSME as under :				
ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
84836090	Hub-Impeller / Coupling Made from Carbon Steel	73043939	Alloy Non Alloy Steel Seamless Tube (Carbon Content	117.606 MT inclusive of 33.60% wastage after affecting 20% recovery

	Seamless Tube) Carbon Content upto 0.60		upto 0.60) Carbon content up to 0.60	from scrap
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Note: The firm should import relevant grade of steel only.

RA concerned may take further necessary action as per the decision of NC.

Case No.: 26/1/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:17/80- ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00774/AM19/	RLA File :04/24/040/00242/AM19/	Lic.No/Date:0410165228 19.02.2019	Deferred
67 Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 10.07.2019 followed by an I.D. reminder on 17.09.2019. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

Case No.:29/1/80- ALC2/2019	Party Name: AUTO TECH INDUSTRIES INDIA PVT LTD	Meet No/Date:17/80- ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00777/AM19/	RLA File :04/24/040/00257/AM19/	Lic.No/Date:0410165239 21.02.2019	Approved

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of MSME as under :

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
84099199	Exhaust Rocker With Actuator Sub assembly (Part number 00-045465) (Per unit weight = 776 Gram)	87083000	Arm Rocker - Part number 00-044788 (Per unit weight = 1847 Gram)	81640 Kg inclusive of 110% wastage after 20% recovery

Note:

- Per unit weight of export item is 776 Gram.
- Per unit weight of import item is 1847 Gram.
- The firm should import relevant item only.

RA concerned may take further necessary action as per the decision of NC.

Case No.: 38/1/80- ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:17/80- ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00786/AM19/	RLA File :05/24/040/00681/AM19/	Lic.No/Date:0510409856 06.03.2019	Approved
69			

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of MSME as under :

Sl. No.	ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	87089200	Silencers (Mufflers) And Exhaust Pipes; Parts Thereof- Part Name: Flow Dividing ASSY, PART No:- 82331105(5642 KG = 1736 Nos.)	1	72193390	Cold Rolled Stainless Steel Coil, Grade - En 1.4509, 2b Finish, 2.0mm X 1250 X Coil	17370 Kg
2	87089200	Silencers (Mufflers) And Exhaust Pipes; Parts Thereof- Part Name: Bracket Sheet Console, Part No.82395399 (1574.80 KGS = 31496 Nos.)				
3	87089200	Silencers (mufflers) and exhaust pipes; parts thereof- Bracket Assy Damper, Part No.1121613919000A (4888.84 KGS = 44444 Nos.)				
4	87089200	Silencers (mufflers) and exhaust pipes; parts thereof-Stop Ring DPF, Part No. 1625116804000A (465.36 KGS = 3878 Nos.)	2	72202090	Cold Rolled Stainless Steel Coil, Grade - EN 1.4509, 2B Finish, 3.0 MM X 1250 X Coil	15391 Kg
5	87089200	Silencers (mufflers) and exhaust pipes; parts thereof- Part Name: Bracket Assembly Canning Lower, Part No.82379024 (2016.70 KGS = 11142 Nos.)				
6	87089200	Silencers (mufflers) and exhaust pipes; parts thereof- Part Name: BRACKET, Part No. 1583413X (1181.82 KGS = 6993 Nos.)				
7	87089200	Silencers (mufflers) and exhaust pipes; parts thereof- Bracket, Part No.1583706X (2499.96 KGS = 20833 Nos.)				

Note: The firm should import relevant grade of Stainless Steel only.

RA concerned may take further necessary action as per the decision of NC.

70	Case No.:41/1/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00789/AM19/	RLA File :05/24/040/00705/AM19/	Lic.No/Date:0510409909 12.03.2019	Approved
Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per				

written comments of MSME as under :

Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	72191300	Stainless Steel Sheets In Coil, Hot Rolled, Grade – 439 Ti2, 4.0 mm X 1500	29704 Kg
2	72193290	Stainless Steel Sheets In Coil, Cold Rolled, Grade – 439 Ti2, 4.0 mm X 1500	24857 Kg
3	72193290	Stainless Steel Sheets In Coil, Cold Rolled, Grade – 439 Ti2, 3.0 Mm X 1500	19668 Kg
4	72193390	Stainless Steel Sheets In Coil, Cold Rolled, Grade – 439 Ti2, 2.5 Mm X 1500	43589 Kg
5	72193390	Stainless Steel Sheets In Coil, Cold Rolled, Grade – 439 Ti2, 2.00 Mm X 1500	65209 Kg
6	72193390	Stainless Steel Sheets In Coil, Cold Rolled, Grade – 439 Ti2, 1.5 Mm X 1500	42359 Kg
7	72193390	Stainless Steel Sheets In Coil, Cold Rolled, Grade – 439 Ti2, 1.2 Mm X 1500	34253 Kg

Note: The firm should import relevant grade of Stainless Steel only.

RA concerned may take further necessary action as per the decision of NC.

71	Case No.: 42/1/80-ALC2/2019	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00790/AM19/	RLA File :03/95/040/01295/AM19/	Lic.No/Date:0310827622 12.03.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the case was first considered in M. No. 07/80 dated 17.07.2019 and a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 06.08.2019 followed by a reminder on 17.10.2019. However, the firm vide email dated 18.12.2019 informed that the requisite information as asked by NC is under preparation. Therefore, the Committee decided to wait for the firm's reply. The Committee also felt that the firm is delaying submission of information for the case which was picked up in RMS. Therefore, the Committee decided to refer the matter to PC-IV for withdrawing Para 4.07A facility to the firm if they do not furnish the required information within 15 days from the date of issuance of letter in this regard. The firm may be informed accordingly. Case is deferred.				

72	Case No.: 49/1/80-ALC2/2019	Party Name: DIAMOND METAL SCREENS (P) LTD.	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00797/AM19/	RLA File :65/24/040/00007/AM19/	Lic.No/Date:6510000026 14.03.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 16.05.2019 followed by reminders on 08.07.2019 & 17.09.2019. However, no comments have been received yet. Hence, the Committee decided to remind				

MSME for expediting the comments.

Case is deferred.

73	Case No.: 46/1/80-ALC2/2019	Party Name: ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00794/AM19/	RLA File :05/23/040/00557/AM19/	Lic.No/Date:0510409960 15.03.2019	Deferred
Decision: The Committee considered the case as per the agenda and decided to refer the case to DPIIT for examination as per advice of representative of MSME.				
Case is deferred.				

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Case No.:47/1/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00795/AM19/	RLA File :05/24/040/00712/AM19/	Lic.No/Date:0510409964 18.03.2019	Approved
Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of MSME as under :			
Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	72193390	Stainless Steel In Coil, Cold Rolled, Grade - 439Ti1, 2B, 1.20 MM X 1500	33544 Kg
2	72193390	Stainless Steel In Coil, Cold Rolled, Grade - 439Ti1, 2B, 1.50 MM X 1500	30086 Kg
3	72193390	Stainless Steel In Coil, Cold Rolled, Grade - 439Ti2, 2B, 2.00 MM X 1500	35717 Kg
4	72193390	Stainless Steel In Coil, Cold Rolled, Grade - 439Ti2, 2B, 2.50 MM X 1500	34134 Kg
Note: The firm should import relevant grade of Stainless Steel only.			
RA concerned may take further necessary action as per the decision of NC.			

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Case No.:7/2/80-ALC2/2019	Party Name: AYYAPPA CNC PVT LTD	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:		
HQ File :01/80/050/00800/AM19/	RLA File :07/24/040/00299/AM19/	Lic.No/Date:0710114686 20.03.2019	Approved		
Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments of MSME as under :					
ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms

88033000	Aircraft Components	1	76061200	Aluminium Alloy Plate /Block	30832.27 Kg with 483.67% wastage
		2	76061200	Aluminium Alloy Bar	1025 Kg with 358.94 % wastage
		3	76061200	Aluminium Alloy Sheet	398 Kg with 268.98% wastage
		4	76061200	Aluminium Alloy Round Bar	408 Kg with 6.67% wastage
		5	81089090	Titanium Alloy Plate/Sheet	1245.72 Kg with 132.89% wastage
		6	72249099	Alloy Steel Bar	1374.56 Kg with 513.64% wastage

Note: The firm should import relevant grade of Aluminium only.

RA concerned may take further necessary action as per the decision of NC.

76	Case No.:18/5/80-ALC2/2019	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00056/AM20/	RLA File :07/24/040/00306/AM19/	Lic.No/Date:0710114732 29.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 22.11.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DHI for expediting the comments. Case is deferred.			

77

Case No.: 5/2/80-ALC2/2019	Party Name: VIPRA CLOSURES PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00005/AM20/	RLA File :03/95/040/01384/AM19/	Lic.No/Date:0310828134 03.04.2019	Deferred
Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of representative of MSME:			
1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings			

etc.

Case is deferred.

78	Case No.:14/5/80-ALC2/2019	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:17/80- ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00052/AM20/	RLA File :65/24/040/00006/AM19/	Lic.No/Date:6510000027 05.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to ask again from the firm to furnish the following information as per advice of Consultant (Tech-3) : 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 3. Use of export product.			
	Case is deferred.			

79	Case No.:3/3/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:17/80- ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00009/AM20/	RLA File :04/24/040/00294/AM19/	Lic.No/Date:0410165451 11.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 12.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.			
	Case is deferred.			

80	Case No.:4/3/80-ALC2/2019	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:17/80- ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00010/AM20/	RLA File :02/24/040/00003/AM20/	Lic.No/Date:0210209114 16.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of representative of MSME: 1. Net content of import items at Sl. No. 9, 10 & 11 is per unit of export item & quantity required per unit of export item.			

Case is deferred.

81	Case No.:5/3/80-ALC2/2019	Party Name: SMC CORPORATION (INDIA) PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00011/AM20/	RLA File :05/24/040/00020/AM20/	Lic.No/Date:0510410292 18.04.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the firm has furnished the reply of the deficiency letter dated 06.08.2019. The Committee decided to forward the reply of the firm to Consultant (Tech-3) for their comments				
Case is deferred.				

82	Case No.:6/3/80-ALC2/2019	Party Name: TINITA ENGINEERING PVT. LTD.	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00012/AM20/	RLA File :03/95/040/00030/AM20/	Lic.No/Date:0310828410 18.04.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 08.07.2019 followed by reminders on 17.10.2019 & 10.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.				
Case is deferred.				

83	Case No.:8/3/80-ALC2/2019	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00014/AM20/	RLA File :03/95/040/01354/AM19/	Lic.No/Date:0310828481 23.04.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 06.08.2019. However, the firm vide letter dated 14.09.2019 informed that the Project Engineering & Detail Design is in progress and is expected to be complete by January 2020 and sought more time to respond. Therefore, the Committee decided to wait for the firm's reply.				
Case is deferred.				

84	Case No.:9/3/80-ALC2/2019	Party Name: RAYCHEM RPG PVT LTD.	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00015/AM20/	RLA File :03/95/040/01371/AM19/	Lic.No/Date:0310828517 23.04.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DPIIT on 16.12.2019 for examination of the case. However, no comments have been received				

yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

85	Case No.:8/5/80-ALC2/2019	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00046/AM20/	RLA File :03/94/040/00093/AM20/	Lic.No/Date:0310828981 13.05.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DPIIT on 12.12.2019 for examination of the case. However, the representative of DPIIT again requested for the complete set of application. Therefore, the Committee decided to send the complete set of application to DPIIT .				
Case is deferred.				

86	Case No.:10/5/80-ALC2/2019	Party Name: I-TECH PLAST INDIA PVT.LTD.(EOU)	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00048/AM20/	RLA File :03/94/040/00088/AM20/	Lic.No/Date:0310828994 14.05.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 17.09.2019 followed by reminders on 11.11.2019 & 10.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.				
Case is deferred.				

87	Case No.:5/5/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00043/AM20/	RLA File :09/24/040/00061/AM20/	Lic.No/Date:0910067528 15.05.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019 followed by a reminder on 10.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.				
Case is deferred.				

88	Case No.:6/5/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00044/AM20/	RLA File :09/24/040/00059/AM20/	Lic.No/Date:0910067529 15.05.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 16.10.2019 followed by a reminder on 10.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.

Case is deferred.

Case No.: 7/5/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00045/AM20/	RLA File :09/24/040/00060/AM20/	Lic.No/Date:0910067530 15.05.2019	Deferred

89 **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 16.10.2019 followed by a reminder on 10.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.

Case is deferred.

Case No.: 1/5/80-ALC2/2019	Party Name: PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00039/AM20/	RLA File :02/24/040/00012/AM20/	Lic.No/Date:0210209171 16.05.2019	Deferred

90 **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT for examination of the case on 18.10.2019 followed by a reminder on 11.12.2019 alongwith the complete set of application. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.: 7/9/80-ALC2/2019	Party Name: BAPL ROTOTECH PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00132/AM20/	RLA File :56/24/040/00039/AM19/	Lic.No/Date:5610005614 16.05.2019	Approved

91 **Decision:** The Committee considered the case as per agenda and decided to ratify the norms as per written comments of MSME as under :

ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms
87089900	Diesel Exhaust Fluid Tank Net Content	1	39011010	LLDPE ICORENE	1.05 Kgs/Kg content in the export product
		2	73181900	EXTERNAL FILLER NECK	As per General Notes at sl. no. 4 – Net to Net basis without

LLDPE ICORENE- 84000Kgs.				wastage
	3	73181900	INTERNAL FILLER NECK	As per General Notes at sl. no. 4 – Net to Net basis without wastage
	4	87089900	FILTER WITH OR WITHOUT MAGNET	As per General Notes at sl. no. 4 – Net to Net basis without wastage
	5	87089100	PLUG FOR ADBLUE TANKS	As per General Notes at sl. no. 4 – Net to Net basis without wastage
	6	40169320	O-RING	As per General Notes at sl. no. 4 – Net to Net basis without wastage
	7	73269099	HOSE CLAMP	As per General Notes at sl. no. 4 – Net to Net basis without wastage

Note: The firm should import relevant “LLDPE ICORENE” only.

RA concerned may take further necessary action as per the decision of NC.

Case No.:13/5/80-ALC2/2019	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00051/AM20/	RLA File :34/24/040/00059/AM20/	Lic.No/Date:3410045150 17.05.2019	Deferred
92	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 18.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the firm for furnishing the requisite information within 15 days.		
	Case is deferred.		

Case No.:12/5/80-ALC2/2019	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00050/AM20/	RLA File :09/24/040/00078/AM20/	Lic.No/Date:0910067545 20.05.2019	Deferred
93	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 16.10.2019 followed by a reminder on 10.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.		

Case is deferred.

Case No.:21/5/80-ALC2/2019	Party Name: CERATIZIT INDIA ROUND TOOL SOLUTIONS P.LTD	Meet No/Date:17/80- ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00059/AM20/	RLA File :07/24/040/00017/AM20/	Lic.No/Date:0710114952 24.05.2019	Deferred
94 Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm &RA, Bangalore and in this regard a letter was sent to the firm &RA, Bangalore on 15.07.2019 followed by a reminder on 18.10.2019. However, no information has been received so far. Therefore, the Committee decided to remind again RA, Bangalore & the applicant for submitting the complete set of application.			
Case is deferred.			

Case No.:1/7/80-ALC2/2019	Party Name: CROWN CLOSURES PVT. LTD.	Meet No/Date:17/80- ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00098/AM20/	RLA File :03/94/040/00246/AM20/	Lic.No/Date:0310829905 25.06.2019	Deferred
95 Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm &RA, Mumbai and in this regard a letter was sent to the firm &RA, Mumbai on 18.10.2019. However, no information has been received so far. Therefore, the Committee decided to remind again RA, Mumbai & the applicant for submitting the complete set of application.			
Case is deferred.			

Case No.:2/7/80-ALC2/2019	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:17/80- ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00099/AM20/	RLA File :33/24/040/00012/AM20/	Lic.No/Date:3310030557 25.06.2019	Deferred
96 Decision: The Committee considered the case as per the agenda and decided to refer the case to DPIIT for examination as per advice of representative of MSME .			
Case is deferred.			

Case No.:3/7/80-ALC2/2019	Party Name: OAM SAAI INTERNATIONAL INC.	Meet No/Date:17/80- ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00100/AM20/	RLA File :05/24/040/00181/AM20/	Lic.No/Date:0510411061 26.06.2019	Deferred
97 Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of representative of MSME :			

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

98	Case No.:4/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:17/80- ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00101/AM20/	RLA File :09/24/040/00138/AM20/	Lic.No/Date:0910067697 26.06.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019 followed by a reminder on 10.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.				
Case is deferred.				

99	Case No.:5/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:17/80- ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00102/AM20/	RLA File :09/24/040/00142/AM20/	Lic.No/Date:0910067698 26.06.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019 followed by a reminder on 10.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.				
Case is deferred.				

100	Case No.:6/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:17/80- ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00103/AM20/	RLA File :09/24/040/00140/AM20/	Lic.No/Date:0910067699 26.06.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 16.10.2019 followed by a reminder on 10.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.

Case is deferred.

101	Case No.: 7/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00104/AM20/	RLA File :09/24/040/00139/AM20/	Lic.No/Date:0910067700 26.06.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 16.10.2019 followed by a reminder on 10.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.

Case is deferred.

102	Case No.: 8/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00105/AM20/	RLA File :09/24/040/00137/AM20/	Lic.No/Date:0910067701 26.06.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 16.10.2019 followed by a reminder on 10.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.

Case is deferred.

103	Case No.: 9/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00106/AM20/	RLA File :09/24/040/00141/AM20/	Lic.No/Date:0910067702 26.06.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 16.10.2019 followed by a reminder on 10.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.

Case is deferred.

104	Case No.: 10/7/80-ALC2/2019	Party Name: P. M. ELECTRO AUTO PVT. LTD.	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
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HQ File :01/80/050/00107/AM20/	RLA File :31/83/040/00048/AM20/	Lic.No/Date:3110067458 28.06.2019	Deferred
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Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm &RA, Pune and in this regard a letter was sent to the firm &RA, Pune on 08.08.2019 followed by a reminder on 11.11.2019. However, no information has been received so far. Therefore, the Committee decided to **remind** again RA, Pune & the applicant for submitting the complete set of application.

Case is deferred.

105	Case No.:11/7/80-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00108/AM20/	RLA File :03/95/040/00295/AM20/	Lic.No/Date:0310830021 01.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that MeitY has sought certain information from the firm vide letter dated 16.12.2019. Therefore, the Committee decided to wait for the reply/comments. Case is deferred.			

106	Case No.:12/7/80-ALC2/2019	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00109/AM20/	RLA File :31/83/040/00050/AM20/	Lic.No/Date:3110067460 01.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 22.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DHI for expediting the comments. Case is deferred.			

107	Case No.:13/7/80-ALC2/2019	Party Name: BANGALORE BIOTECH LABS PVT LTD.,	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00110/AM20/	RLA File :07/24/040/00082/AM20/	Lic.No/Date:0710115122 03.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 12.07.2019 followed by a reminder on 17.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

108	Case No.:14/7/80-	Party Name: GENESIS	Meet No/Date:17/80-	Status:
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ALC2/2019	PACKAGING PVT. LTD.	ALC2/2019 18.12.2019		
HQ File :01/80/050/00111/AM20/	RLA File :07/24/040/00075/AM20/	Lic.No/Date:0710115123 03.07.2019	Approved	
Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of MSME as under :				
ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
84099199	Exhaust Rocker With Actuator Sub assembly (Part number 00-045465) (Per unit weight = 0.03058 Kg)	87083000	Arm Rocker - Part number 00-044788	45526 Kg inclusive of 24.5% wastage after 1/3 rd recovery from scrap
Note:				
1. Per unit weight of export item is 0.03058 Kg.				
2. The firm should import relevant item only.				
RA concerned may take further necessary action as per the decision of NC.				

Case No.:15/7/80-ALC2/2019	Party Name: DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00112/AM20/	RLA File :66/24/040/00003/AM20/	Lic.No/Date:6610000035 03.07.2019	Deferred
109	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm &RA, Vijayawada and in this regard a letter was sent to the firm &RA, Vijayawada on 18.10.2019. However, no information has been received so far. Therefore, the Committee decided to remind again RA, Vijayawada& the applicant for submitting the complete set of application.		
Case is deferred.			

110	Case No.:43/11/80-ALC2/2019	Party Name: ERBATECH MACHINERY PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00169/AM20/	RLA File :32/21/040/00061/AM20/	Lic.No/Date:3210079031 19.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 13.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.			
	Case is deferred.			

111	Case No.:1/9/80-ALC2/2019	Party Name: TOLIA	Meet No/Date:17/80-	Status:
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	INDUSTRIES	ALC2/2019 18.12.2019	
HQ File :01/80/050/00126/AM20/	RLA File :03/95/040/00218/AM20/	Lic.No/Date:0310830453 22.07.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 01.10.2019 followed by an I.D. reminder on 10.12.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

	Case No.:3/9/80-ALC2/2019	Party Name: DYNA FORCE HYDRAULICS PRIVATE LIMITED	Meet No/Date:17/80- ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00128/AM20/	RLA File :31/83/040/00067/AM20/	Lic.No/Date:3110067484 25.07.2019	Deferred
112	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm &RA, Pune and in this regard a letter was sent to the firm &RA, Pune on 18.10.2019. However, no information has been received so far. Therefore, the Committee decided to remind again RA, Pune & the applicant for submitting the complete set of application. Case is deferred.			

	Case No.:4/9/80-ALC2/2019	Party Name: RATNAMANI METALS AND TUBES LTD	Meet No/Date:17/80- ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00129/AM20/	RLA File :08/24/040/00135/AM20/	Lic.No/Date:0810145826 25.07.2019	Deferred
113	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 20.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the firm for furnishing the requisite information within 15 days. Case is deferred.			

	Case No.:5/9/80-ALC2/2019	Party Name: ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:17/80- ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00130/AM20/	RLA File :31/83/040/00066/AM20/	Lic.No/Date:3110067486 26.07.2019	Deferred
114	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm &RA, Pune and in this regard a letter was sent to the firm &RA, Pune on 18.10.2019 followed by a reminder on 20.11.2019. However, no information has been received so far. Therefore, the Committee decided to remind again RA, Pune & the			

applicant for submitting the complete set of application.

Case is deferred.

115	Case No.: 42/11/80-ALC2/2019	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00168/AM20/	RLA File :03/95/040/00377/AM20/	Lic.No/Date:0310830608 26.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai & the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

116	Case No.: 12/9/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00137/AM20/	RLA File :05/24/040/00251/AM20/	Lic.No/Date:0510411435 02.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, New Delhi and in this regard a letter was sent to the firm & RA, New Delhi on 25.09.2019 followed by a reminder on 18.10.2019. However, no information has been received so far. Therefore, the Committee decided to remind again RA, New Delhi & the applicant for submitting the complete set of application. Case is deferred.			

117	Case No.: 41/11/80-ALC2/2019	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00167/AM20/	RLA File :03/95/040/00459/AM20/	Lic.No/Date:0310830770 02.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai & the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

118	Case No.: 13/9/80-ALC2/2019	Party Name: SSP PVT.LTD.	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File	RLA File	Lic.No/Date:0510411438	Deferred

:01/80/050/00138/AM20/	:05/24/040/00259/AM20/	05.08.2019	
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Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 20.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the firm for furnishing the requisite information within 15 days.

Case is deferred.

Case No.: 45/11/80-ALC2/2004	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:17/80- ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00171/AM20/	RLA File :03/95/040/00574/AM20/	Lic.No/Date:0310831568 16.09.2019	Deferred

119 **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai** & the firm. Therefore, the Committee decided to request from **RA, Mumbai** & the firm to furnish the hard copy of application for examination of the case.

Case is deferred.

Case No.: 46/11/80-ALC2/2004	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:17/80- ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00172/AM20/	RLA File :03/95/040/00588/AM20/	Lic.No/Date:0310831569 16.09.2019	Deferred

120 **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai** & the firm. Therefore, the Committee decided to request from **RA, Mumbai** & the firm to furnish the hard copy of application for examination of the case.

Case is deferred.

Case No.: 1/13/80-ALC2/2019	Party Name: RONCH POLYMERS PVT LTD	Meet No/Date:17/80- ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00186/AM20/	RLA File :03/95/040/00654/AM20/	Lic.No/Date:0310832012 04.10.2019	Deferred

121 **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai** & the firm. Therefore, the Committee decided to request from **RA, Mumbai** & the firm to furnish the hard copy of application for examination of the case.

Case is deferred.

122	Case No.: 2/13/80-	Party Name: FERRUM	Meet No/Date:17/80-	Status:
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ALC2/2019	EXTREME ENGINEERING PRIVATE LIMITED	ALC2/2019 18.12.2019	
HQ File :01/80/050/00187/AM20/	RLA File :05/23/040/00265/AM20/	Lic.No/Date:0510412040 07.10.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi & the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

Case No.:3/13/80-ALC2/2019	Party Name: AVLIGHT AUTOMOTIVES PVT. LTD.	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00188/AM20/	RLA File :05/23/040/00266/AM20/	Lic.No/Date:0510412058 09.10.2019	Deferred
123	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi & the firm to furnish the hard copy of application for examination of the case. Case is deferred.		

Case No.:4/13/80-ALC2/2019	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00189/AM20/	RLA File :03/95/040/00681/AM20/	Lic.No/Date:0310832116 10.10.2019	Deferred
124	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI for examination of the case on 19.11.2019. However, no comments have been received yet. Therefore, the Committee decided to remind DHI for expediting the comments. Case is deferred.		

Case No.:5/13/80-ALC2/2019	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
HQ File :01/80/050/00190/AM20/	RLA File :03/95/040/00655/AM20/	Lic.No/Date:0310832159 11.10.2019	Deferred
125	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI for examination of the case on 22.10.2019. However, no comments have been received yet. Therefore, the Committee decided to remind DHI for expediting the comments. Case is deferred.		

126	Case No.: 6/13/80-ALC2/2019	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00191/AM20/	RLA File :03/94/040/00505/AM20/	Lic.No/Date:0310832178 11.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to DPIIT for examination. Case is deferred.			

127	Case No.: 7/13/80-ALC2/2019	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00192/AM20/	RLA File :05/23/040/00269/AM20/	Lic.No/Date:0510412096 11.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi & the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

128	Case No.: 8/13/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00193/AM20/	RLA File :09/24/040/00347/AM20/	Lic.No/Date:0910068080 14.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Hyderabad and in this regard a letter was sent to the firm & RA, Hyderabad on 10.12.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

129	Case No.: 9/13/80-ALC2/2019	Party Name: GENESIS PACKAGING PVT. LTD.	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00194/AM20/	RLA File :07/24/040/00152/AM20/	Lic.No/Date:0710115559 14.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 01.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

130	Case No.: 10/13/80-ALC2/2019	Party Name: GOLD MOHUR PROFILES LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00195/AM20/	RLA File :05/23/040/00279/AM20/	Lic.No/Date:0510412119 15.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to Consultant (Tech-1) for examination. Case is deferred.			

131	Case No.: 11/13/80-ALC2/2019	Party Name: GLOVIS INDIA (P) LTD.	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00196/AM20/	RLA File :04/24/040/00111/AM20/	Lic.No/Date:0410166162 15.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 14.11.2019. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

132	Case No.: 1/15/80-ALC2/2019	Party Name: SHAKTI PUMPS INDIA LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00209/AM20/	RLA File :56/24/040/00019/AM20/	Lic.No/Date:5610005713 31.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT for examination of the case on 11.12.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

133	Case No.: 2/15/80-ALC2/2019	Party Name: ULTRA ENGINEERS	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00210/AM20/	RLA File :31/83/040/00099/AM20/	Lic.No/Date:3110067586 05.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the firm. Therefore, the Committee decided to request from RA, Pune & the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

134	Case No.:1/17/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00233/AM20/	RLA File :05/24/040/00513/AM20/	Lic.No/Date:0510412724 29.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi& the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

135	Case No.:2/17/80-ALC2/2019	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00234/AM20/	RLA File :03/95/040/00827/AM20/	Lic.No/Date:0310833126 02.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai& the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

136	Case No.:3/17/80-ALC2/2019	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00235/AM20/	RLA File :03/95/040/00828/AM20/	Lic.No/Date:0310833143 02.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai& the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

137	Case No.:4/17/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00236/AM20/	RLA File :09/24/040/00438/AM20/	Lic.No/Date:0910068243 02.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 10.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

138	Case No.:5/17/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00237/AM20/	RLA File :09/24/040/00439/AM20/	Lic.No/Date:0910068244 02.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad & the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

139	Case No.:6/17/80-ALC2/2019	Party Name: TRILLIUM FLOW TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00238/AM20/	RLA File :03/95/040/00852/AM20/	Lic.No/Date:0310833148 02.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai & the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

140	Case No.:9/17/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00241/AM20/	RLA File :34/24/040/00270/AM20/	Lic.No/Date:3410045677 03.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm. Therefore, the Committee decided to request from RA, Vadodara & the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

141	Case No.:10/17/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00242/AM20/	RLA File :34/24/040/00271/AM20/	Lic.No/Date:3410045679 03.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm. Therefore, the Committee decided to request from RA, Vadodara & the firm to furnish the hard copy of application for examination of the case.			

Case is deferred.

142	Case No.: 11/17/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00243/AM20/	RLA File :09/24/040/00437/AM20/	Lic.No/Date:0910068247 04.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad & the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

143	Case No.: 12/17/80-ALC2/2019	Party Name: DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00244/AM20/	RLA File :26/24/040/00012/AM20/	Lic.No/Date:2610012887 04.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Visakhapatnam & the firm. Therefore, the Committee decided to request from RA, Visakhapatnam & the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

144	Case No.: 13/17/80-ALC2/2019	Party Name: KABY PRECISION MACHINING PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2019 18.12.2019	Status:
	HQ File :01/80/050/00245/AM20/	RLA File :09/24/040/00447/AM20/	Lic.No/Date:0910068268 06.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad & the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

Manual Cases

Sl. No. 461

Case No. 36/21/80-ALC2/2016	NAVKAR FITTINGS & FORGINGS PVT. LTD.	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		
Lic. No.: 0310808954 Date: 03.11.2016		
HQ. No.: 01/80/050/00496/AM17		Deferred
RLA No.: 03/95/040/00606/AM17		
Subject: Request for fixation of ad-hoc norms		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 04/80-ALC2/2017dated 23.05.2017 due to non-submission of reply of deficiency letter raised by DIPP vide UO No.12/13/2017-TSW/81 dated 02/03/2017.

However, the firm had furnished the reply with a request to re-open the case and fix the ad-hoc norms. The Committee noted that the firm’s representation was forwarded to **MSME** on 28.11.2018 followed by an ID reminder on 17.09.2019 for expediting the comments. However, no comments have been received yet. Therefore, the Committee decided to **remind again MSME** for expediting the comments.

Case is deferred.

Sl. No. 462

Case No. 14/15/80-ALC2/2013	Automat Irrigation Pvt. Ltd.	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		
Lic. No.: 0510362949 dated 20.08.2013		
HQ. No.: 01/80/050/00270/AM14		Deferred
RLA No.: 05/23/040/00199/AM14		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 22/80 dated 02.02.2016 due to non-submission of reply of deficiency letter dated 30.07.2014 as raised by C & PC.		
However, the firm had furnished the reply with a request to re-open the case and fix the ad-hoc norms. The Committee noted that the firm's representation was referred to MSME on 28.11.2018 followed by ID reminders on 24.09.2019 & 16.12.2019 for expediting the comments. However, the matter was discussed in the meeting and the Committee decided also to refer the case to Consultant (Tech-1) for examination of the case as per advice of representative of MSME .		
Case is deferred.		

Sl. No. 463

Case No. 50/2/80-ALC2/2016	S AND W JEWELLERY PRIVATE LIMITED	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		
Lic. No.: 0710108479 dated 08.07.2015		
HQ. No.: 01/80/050/00053/AM17		Deferred
RLA No.: 05/23/040/00125/AM16	Subject: Request for re-fixation of ad-hoc norms	

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 05/80 dated 07.06.2016 as per written comments of MSME vide U. O. No.: TSW B 3/26/20TL-13024/82/2016-MMM & A-DCMSME dated 20.05.2016.

However, the firm vide letter dated 26.04.2017 requested for re-fixation of ad-hoc norms. The Committee noted that a deficiency letter seeking information as raised by **MSME**, i.e. "*The complete statement of exports along with copies of shipping bills*", was sent to the firm on 30.11.2018 followed by a reminder on 18.09.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind again** the firm for furnishing the requisite information.

Case is deferred.

Sl. No. 464

Case No. 2/4/80-ALC2/2015	Terumo Penpol Ltd.	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		
Lic. No.: 5310008377 dated 28.05.2009		
HQ. No.: 01/80/050/00073/AM16	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 53/21/040/00002/AM10		

Decision: The Committee considered the case as per the agenda and noted its decision of Meeting 11/19 date 30.11.2018 in which representative of MSME stated that the norms may be fixed on the basis of DIPP recommendation vide No. 07/9/2016-TSW dt. 08.12.2017 for License No. 5310019514 dt. 05.10.2017 as ratified in Meeting No. 16/80 dated 14.11.2017. However, the Committee observed that the description of export item in the subject application does not exactly match with that appearing in the recommendation of DIPP and due to this it was requested to MSME to provide comments.

Based on the deliberations & as per advice of MSME, the Committee decided that **Consultant (Tech -1)** to look into the issue. Hence, the case was referred to **Consultant (Tech -1)** on 16.10.2019 for examination & comments. **Consultant (Tech-1)** informed that a similar case of the firm has already been referred to **PLEXCOUNCIL** and Department of C & PC. However, **PLEXCOUNCIL** vide email dated 17.12.2019 has requested for 15 days time to reply the query and no information has been received from Deptt. Of C & PC. Therefore, the Committee decided to wait for the requisite information.

Case is deferred.

Sl. No. 465

Case No. 2/10/80-ALC2/2014	Larsen & Toubro Ltd.	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		
Lic. No.: 0310781699 dated 15.05.2014		
HQ. No.: 01/80/050/00198/AM15	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 03/95/040/00038/AM15		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 11/80 dated 30.08.2016 due to non-submission of reply of deficiency letter dated 22.02.2016.

The Committee noted that the firm's reply against deficiency letter dated 03.01.2019 was sent

to **DHI** on 18.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind DHI** for expediting the comments.

Case is deferred.

Sl. No. 466

Case No. 26/11/80-ALC2/2016	Dee Development Engineers Ltd.	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		
Lic. No.: 0510398701 dated 01.06.2017		
HQ. No.: 01/80/050/00299/AM17		
RLA No.: 05/23/040/00101/AM17	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization issued to M/s. Dee Development Engineers Ltd., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 09/80 dated 01.08.2017 due to non-submission of reply of deficiency letter dated 19.04.2017.		
The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm’s reply.		
Case is deferred.		

Sl. No. 467

Case No. 5/14/80-ALC2/2016	Injectoplast Pvt. Ltd.	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		
Lic. No.: 0610038435 dated 09.08.2016		
HQ. No.: 01/80/050/00355/AM17	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 06/24/040/0015/AM17		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 17/80 dated 19.12.2017 as per comments of MSME.		
However, the firm requested for re-fixation of ad-hoc norms. The Committee noted that the firm’s representation was forwarded to MSME on 15.01.2019 followed by reminder on 17.09.2019 & 16.12.2019 for expediting the comments. However, the matter was discussed in the meeting and the Committee decided also to refer the case to Consultant (Tech-1) for examination of the case as per advice of representative of MSME.		
Case is deferred.		

Sl. No. 468

Case No. 21/6/80-ALC2/2016	Dee Development Engineers Ltd.	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		

Lic. No.: 0510398216 dated 13.04.2016		
HQ. No.: 01/80/050/00180/AM17	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00015/AM17		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 09/80 dated 01.08.2017 due to non-submission of reply of deficiency letter dated 19.04.2017.		
However, the firm had furnished the reply with a request to re-open case and fix the ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 16.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.		

Sl. No. 469

Case No. 15/2/80-ALC2/2016	Deepeeka Exports Pvt. Ltd.	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		
Lic. No.: 0510396524 dated 04.12.2015		
HQ. No.: 01/80/050/00018/AM17	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00371/AM16		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 14/80 dated 11.10.2016 due to non-submission of reply of deficiency letter dated 04.08.2016.		
The Committee noted that the firm's reply against deficiency letter dated 15.01.2019 was sent to MSME on 21.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.		
Case is deferred.		

Sl. No. 470

Case No. 45/24/80-ALC2/2013	<u>Kelvion India Pvt. Ltd.</u>	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		
Lic. No.: 0310766285 dated 15.01.2014		
HQ. No.: 01/80/050/00522/AM14	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 03/94/040/00880/AM14		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 22/80 dated 20.01.2015 due to non-submission of reply of deficiency letter dated 30.07.2014.		
The firm furnished the reply vide letter dated 20.11.2017 with a request to fix the ad-hoc norms. The Committee noted that the firm's reply of deficiency letter dated 21.10.2019 has been forwarded to DPIIT on 15.11.2019 for examination & comments. Therefore, the Committee decided to wait for the comments.		

Case is deferred.

Sl. No. 471

Case No. 52/15/80-ALC2/2013	Sharma Pharmaceutical Pvt. Ltd.	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		
Lic. No. : 3410037864 dated 11.09.2013		
HQ. No.: 01/80/050/00308/AM14	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 34/24/040/00131/AM14		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 04/80 dated 13.05.2014 due to non-submission of reply of deficiency letter dated 17.12.2013.		
The Committee noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 16.07.2019 & subsequent reminder on 24.09.2019. However, no reply has been received yet. Therefore, the Committee decided to remind again the firm to furnish the requisite information.		
Case is deferred.		

Sl. No. 472

Case No. A/R 16/19	TATA Sikorsky Aerospace Ltd.	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		
HQ. No.: 01/80/162/301/AM18/DES-18	Subject: EOU- M/s. TATA Sikorsky Aerospace Ltd., LOP No. PER: 076/EOU/VSEZ/HYD/2011 dated 25.07.2011 for fixation of wastage norms for export product "Helicopter cabin kits & parts and accessories for Aircraft" against import items 1. Stainless Steel bars/rods 2. Stainless Steel Tube/Pipes 3. Stainless Steel round bars	Deferred
Decision: The Committee considered the case as per the agenda and noted that the application of the firm was sent to DIPP on 10.07.2018 and also to DHI on 03.08.2018 for their examinations/comments. Since, they had stated that the export product is not under the purview of DIPP/DHI, so it was forwarded to MSME on 18.03.2019 and 24.09.2019. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting for the comments. Case is deferred.		

Sl. No. 473

Case No. 17/21/80-ALC2/2016	TRF LIMITED	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		
Lic. No.: 0210206731 dated 03.06.2016		
HQ. No.: 01/80/050/00477/AM17	Subject: Request for fixation of ad-hoc norms	Rejected
RLA No.: 02/24/040/00041/AM17		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 16/80 dated 14.11.2017 on the ground that there is no manufacturing activity involved. The firm applied for review of the case with personal hearing.

The Committee reconsidered the case and noted that the firm was called for personal hearing on 25.09.2019, 23.10.2019, 15.11.2019 & 18.12.2019 to explain the case before Norms Committee as per advice of **DHI**. However, nobody appeared for personal hearing on behalf of the firm. Therefore, the Committee decided to maintain rejection under intimation to **RA, Calcutta**.

Case is rejected.

Sl. No. 474

Case No. 67/2/80-ALC2/2016	ECOCAT INDIA PVT.LTD	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		
Lic. No.: 0510397548 dated 09.02.2016		
HQ. No.: 01/80/050/00070/AM17	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00472/AM16		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 15/80 dated 06.03.2019 due to non-submission of reply of deficiency letter dated 11.10.2018.		
However, the firm had requested for fixation of ad-hoc norms. The Committee noted that the firm's representation was forwarded to MSME on 11.07.2019 followed by reminder on 24.09.2019, for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME again for expediting the comments.		
Case is deferred.		

Sl. No. 475

Case No. 27/9/80-ALC2/2017	TERUMO PENPOL PRIVATE LIMITED	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		
Lic. No.: 5310019417 dated 15.06.2017		
HQ. No.: 01/80/050/00205/AM18	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 53/24/040/00003/AM18		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 03/80 dated 09.05.2018 as per written comments of DIPP (TSW section) vide letter No.: 07/9/2016-TSW dated 08.12.2017. However the firm requested to re-fix the norms and also allow them for Personal Hearing .		
In continuation to Meeting 09/80 dated 14.09.2019, the Committee noted that the firm appeared for PH in its Meeting 09/80 dated 14.09.2019 and explained the reason for higher wastage claimed. Based on the deliberations, the Committee decided that Consultant (Tech 1) to look into the issue.		
Consultant (Tech-1) pointed out that firm is requesting to increase the wastage norms for PVC compound from 10% to 16% on the basis of Dep'tt. of C&PC suggestion vide letter dated 10.09.2012 for amending the SION H-67 and AA of the firm has been ratified on the basis of SION H-67 which allows		

for only 10%. Consultant (Tech 1) suggested that PLEXCOUNCIL may be requested to provide Production/Consumption data of other manufacturers.

The Committee noted that the case was referred to PLEXCOUNCIL & Deptt. of C & PC on 18.10.2019 & 05.11.2019 respectively. However, PLEXCOUNCIL vide email dated 17.12.2019 has requested for 15 days time to reply the query and no information has been received from Deptt. Of C & PC. Therefore, the Committee decided to wait for the requisite information.

Case is deferred.

Sl. No. 476

Case No. : 61/25/80-ALC2/2016	M/s. BARODA EQUIPMENT AND VESSELS PVT. LTD.	Status:
M. No.: 17/80 dated 18.12.2019		
Lic. No. /date: 3410042545 dated 21.09.2016		
HQ. No.: 01/80/50/621/AM17/DES-I		
RLA No.: 34/24/040/00182/AM17	Subject: Request for reviewing of ad-hoc norms	Deferred
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 14/80-ALC2/2017 dated 10.10.2017 due to non submission of reply of deficiency raised by DPIIT.		
However, the firm furnished the reply vide letter dated 31.07.2019 with a request to fix the ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 19.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the firm for furnishing the requisite information.		
Case is deferred.		

Sl. No. 477

Case No. : 24/17/80-ALC2/2014	M/s GEA BGR ENERGY SYSTEM INDIA LIMITED	Status:
M. No.: 17/80 dated 18.12.2019		
Lic. No. /date: 0410159425 dated 16.09.2014		
HQ. No.: 01/80/050/00396/AM15		
RLA No.: 04/24/040/00154/AM15	Subject: Request for fixation of ad-hoc norms	Deferred
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 05/80-ALC2/2016 dated 08.06.2015 due to non submission of reply to the deficiency (raised by DHI).		
However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the case was sent to DHI for examination on 21.08.2019, 18.10.2019 & 17.12.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.		
Case is deferred.		

Sl. No. 478

Case No. : 24/19/80-ALC2/2014	M/s SHAKTI PUMPS (INDIA) LTD.	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		
Lic. No. /date: 5610004450 Date: 21.10.2014		
HQ. No.: 01/80/050/00458/AM15	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 56/24/040/00042/AM15		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 5/80-ALC2/2016dated 07.06.2016as per recommendation of DIPP vide ID Note No. 12/46/2016-TSW/11 dated 03.06.2016.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the case was referred to DPIIT for examination on 24.09.2019, 22.10.2019 & 16.12.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.		
Case is deferred.		

Sl. No. 479

Case No. : No.:9/12/80-ALC2/2017	M/s. SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		
Lic. No. /date: 0510403402 dated 14.07.2017		
HQ. No.: 01/80/050/00223/AM18	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 05/24/040/00172/AM18		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No.3/80-ALC2/2016 dated 09.05.2018as per recommendation of DHI, DIPP and MSME present in the meeting.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to ask from the firm to furnish the following information as per written comments of Consultant (Tech-3): 1. Drawing of all export items with dimensions to calculate actual wastage. Case is deferred.		

Sl. No. 480

Case No. : 16/8/80-ALC2/2018	M/s. SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		
Lic. No.: 0510407130 Date: 09.07.2018		
HQ. No.: 01/80/050/139/AM19	Subject: Request for re-fixation of ad-hoc	Deferred

RLA No.: 05/24/040/00207/AM19	norms	
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 4/80-ALC2/2019 dated 22.05.2018 as per written comments of DPIIT vide U. O. No.: P-47011/289/2018-TSW dated 25.04.2019. However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's reply was sent to Consultant (Tech-3) on 11.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 481

Case No. 28/19/80-ALC2/2014	VOITH HYDRO PRIVATE LIMITED	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		
Lic. No.: 0510391512 dated 09.10.2014		
HQ. No.: 01/80/050/00462/AM15	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/24/040/00277/AM15		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 12/80 dated 12.09.2017 due to non-submission of reply of deficiency letter dated 04.05.2017.		
However, the firm vide letter dated 30.05.2019 furnished the reply with a request to fix the ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.		
Case is deferred.		

Sl. No. 482

Sl. No. 482

Case No. 41/3/80-ALC2/2015	Y-TEC INDIA PVT. LTD.	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		
Lic. No.: 0510393093 dated 05.02.2015		
HQ. No.: 01/80/050/00041/AM16	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/24/040/00523/AM15		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 18/80 dated 08.12.2015 due to non-submission of reply of deficiency letter dated 22.06.2015.		
However, the firm vide letter dated 20.12.2018 submitted the representation with a request to fix the ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 22.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the firm for furnishing the requisite information. Case is deferred.		

Sl. No. 483

Sl. No: 452

Case No. 14/3/80-ALC2/2017	BGR ENERGY SYSTEMS LIMITED	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		
Lic. No. /date: 0410162877 dated 09.03.2017		
HQ. No.: 01/80/050/00014/AM18	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 04/24/040/00215/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 12/80-ALC2/2017 dated 12.09.2017 due to non-submission of reply of deficiency raised by DIPP vide U. O. No.:12/36/2017-TSW/160 dated 16/05/2017.		
However, the firm furnished the reply with a request to fix the ad-hoc norms. The Committee considered the case and noted that the case was referred to DPIIT for examination on 29.07.2019 followed by reminders on 23.09.2019 & 22.10.2019. The complete set of application was again sent to DPIIT on 17.12.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.		
Case is deferred.		

Sl. No. 484

Sl. No. 484

Case No. : 25/21/80-ALC2/2016	M/s L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		
Lic. No. /date: 0310808650 Date: 21.10.2016		
HQ. No.: 01/80/050/00485/AM17	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 03/95/040/00528/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 11/80-ALC2/2018 dated 06.12.2018 as per DHI written recommendation vide F. No. 3/12/2017/TSW(B) dated 18.05.2018.		
The firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to DHI on 24.09.2019 followed by a reminder on 14.11.2019. However, no comments have been received yet. Therefore, the Committee decided to remind again DHI for expediting the comments.		
Case is deferred.		

Sl. No. 485

Case No.: 39/5/80-ALC2/2017	L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		
Lic. No. /date: 0310813078 Date: 05.05.2017		
HQ. No.: 01/80/050/00100/AM18	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 03/95/040/01041/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was approved in		

Meeting No. **15/80-ALC2/2018** dated 06.03.2019 as per the written comments of DHI vide their U.O. No. DES-I/L&T/Tu-1-2018-HEI dated 24.12.2018.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **DHI** on 17.12.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 486

Sl. No: 488

Case No.: 7/11/80-ALC2/2015	L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		
Lic. No. /date: 0310796416 Date: 04.06.2015		
HQ. No.: 01/80/050/00214/AM16/		
RLA No.: 03/95/040/00086/AM16	Subject: Request for re-fixation of ad-hoc norms	Deferred
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 9/80-ALC2/2016 dated 02.08.2016 as per the written comments of DHI vide U. O. No.: 3 (174)/15-TSW (B) dated 19.07.2016.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to DHI on 17.12.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.		
Case is deferred.		

Sl. No. 487

Sl. No. 487		L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Status:
Case No.: 13/16/80-ALC2/2017			
M. No.: 17/80-ALC2/2019 dated 18.12.2019			
Lic. No. /date: 0310815484 Date: 01.09.2017			
HQ. No.: 01/80/050/00276/AM18			
RLA No.: 03/95/040/00052/AM18		Subject: Request for fixation of ad-hoc norms	Deferred
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06/80-ALC2/2018dated 11.07.2018 on the ground that the parts of the import items given (Unit of Measurement) in sets and number of parts in each set and their composition is not known. The Committee found that it was very difficult to enforce accountability and rejected the case.			
However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that firm's representation was referred to DHI on 09.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind again DHI for expediting the comments.			
Case is deferred.			

Sl. No. 488

M. No.: 17/80 dated 18.12.2019	Astha Corporation Pvt. Ltd.	Status:
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HQ File No: 01/80/162/003/AM20/DES1	Subject: Request for 100% EOU for fixation of Norms for Precision Metal Machined Parts	Deferred
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Decision: The Committee considered the case as per agenda and noted that the representation received from O/o Development Commissioner Vishakhapatnam Special Economic Zone, Hyderabad has forwarded the application of M/s Astha corporation Pvt. Ltd., for 100% EOU for fixation of Norms for Precision Metal Machined Parts.

The firm had requested for fixation of norms. The Committee noted that the case was referred to MSME for examination on 27.08.2019 followed by reminder on 08.11.2019. However, no comments have been received yet. Therefore, the Committee decided to **remind again MSME** for expediting the comments.

Case is deferred.

Sl. No. 489

Case No.: 4/5/80-ALC2/2017	MICRON INSTRUMENTS PVT. LTD.	Status:
M. No.: 17/80 dated 18.12.2019		
L. No.: 0510402041 dated 23.03.2017		
HQ File No: 01/80/050/00065/AM18/ RLA File No: 05/24/040/00643/AM17/	Subject: Request for revision of ad-hoc norms	Rejected

Decision: The Committee considered the case as per the agenda noted that the case was approved in meeting No. 14/80 dated 10.10.2017 as per the recommendation of the representation of DIPP letter no. 12/71/2017-TSW/62 dated 10.10.2017.

The firm vide their letter dated 24.06.2019 has requested to revise the norms as per actual recovery and allow import quantity as 3987 kgs instead of 2791.8 kgs. The Committee reconsidered the case and observed the written comments given by DPIIT vide U. O. No. P-47011/85/2019-TSW dated 25.11.2019 wherein DPIIT stated that **sale price of copper scrap is 49.9% of CIF value of import item**, as per scrap invoice & earlier norms were ratified after taking 50% recovery from the scrap. Hence, the ratified norms cannot be revised. Therefore, the Committee decided **not to revise** the ratified norms and **rejected** the firm's request. **The norms as fixed earlier shall apply.**

Case is rejected.

Sl. No. 490

Case No.: 21/5/80-ALC2/2018	MICRON INSTRUMENTS PVT LTD	Status:
M. No.: 17/80 dated 18.12.2019		
Licence No.: 0510406253 dated 27.04.2018		
HQ File No: 01/80/050/00070/AM19/ RLA File No: 05/24/040/00040/AM19/	Subject: Request for revision of ad-hoc norms	Deferred

Decision: The Committee considered the case as per the agenda and noted that the case was approved in meeting No.01/80 dated 03.04.2019 on the recommendation of DPIIT vide their U. No. P - 47011/381/2018-TSW dated 18.02.2019.

The firm vide letter dated 12.07.2019 has requested to revise the norms on repeat basis as

approved for AA No. 0510405087 dated 26.12.2017 in meeting No. 19/80 dated 28.02.2018. The Committee reconsidered the case and observed that **DPIIT vide U. O. No. P-47011/85/2019-TSW dated 25.11.2019** has agreed to the request of the firm 'in line with earlier cases'. The Committee decided to have more information from DPIIT regarding specific details of the earlier cases on the basis of which the revision is being recommended and reason to allow different wastage earlier.

Case is deferred.

Sl. No. 491

Case No. : 16/12/80-ALC2/2018

M. No.: 17/80 dated 18.12.2019

Licence No.: 0510408225 Date: 25.10.2018

HQ File No: 01/80/050/00289/AM19/

RLA File No: 05/24/040/00398/AM19/

MICRON INSTRUMENTS PVT. LTD.

Status :

Subject: Request for revision of ad-hoc norms

Deferred

Decision: The Committee considered the case as per the agenda and noted that the case was approved in meeting No. 14/80 dated 20.02.2019 as per written comments of DPIIT vide their F. No.: P-47011/17/2019/TSW dated 08.02.2019.

The firm vide their letter dated 12.07.2019 has requested to revise the norms on repeat basis as approved for AA No. 0510405087 dated 26.12.2017 in meeting 19/80 dated 18.02.2018. The Committee reconsidered the case and observed that **DPIIT vide U. O. No. P-47011/85/2019-TSW dated 25.11.2019** has agreed to the request of the firm 'in line with earlier cases'. The Committee decided to have more information from DPIIT regarding specific details of the earlier cases on the basis of which the revision is being recommended and reason to allow different wastage earlier.

Case is deferred.

Sl. No. 492

Case Number : 20/5/80-ALC2/2018

M. No.: 17/80 dated 18.12.2019

Licence No.: 0510406252 Date: 27.04.2018

HQ File No: 01/80/050/00069/AM19/

RLA File No: 05/24/040/00042/AM19/

MICRON INSTRUMENTS PVT LTD

Status:

Subject: Request for revision of ad-hoc norms

Deferred

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 1/80 dated 03.04.2019 on the recommendation of DPIIT vide their U.O. No. P -47011/379/2018-TSW dated 20.02.2019.

The firm vide their letter dated 15.07.2019 has requested to revise the norms on repeat basis as approved for AA No. 0510398272 dated 22.04.2016 in meeting No. 19/80 dated 18.02.2018. The Committee reconsidered the case and observed that **DPIIT vide U. O. No. P-47011/85/2019-TSW dated 25.11.2019** has agreed to the request of the firm 'in line with earlier cases'. The Committee decided to have more information from DPIIT regarding specific details of the earlier cases on the basis of which the revision is being recommended and reason to allow different wastage earlier.

Case is deferred.

Sl. No. 493

Case Number : 46/24/80-ALC2/2012	BHARAT HEAVY ELECTRICALS LIMITED	Status :
M. No.: 17/80 dated 18.12.2019	Subject: Request for revision of ad-hoc norms	Deferred
Licence No.: 0410141886 Date: 19.12.2012		
HQ File No: 01/80/050/00526/AM13/		
RLA File No: 04/24/040/00188/AM13/		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No.07/80 dated 25.06.2013 as per comments of DHI UO No. 3(23)/13-TSW(B)/89 dated 6.5.2013.

However, the firm vide letter dated 17.10.2019 requested for revision of ad-hoc norms. The firm stated that they have not requested DGFT to amend the UOM as No for the items which have UOM as "SET". Based on their requirement, they have only provided the break up details. The firm has further stated that the quantity of material they have imported in terms of "NO" is same as that they have declared to DGFT earlier. Now they have requested to revise the Unit of Measurement (UoM).

The Committee reconsidered the case and noted that the firm's representation was referred to **DHI** on 21.11.2019. However, no comments have been received yet. Therefore, the Committee decided to **remind DHI** for expediting the comments.

Case is deferred.

Sl. No. 494

Case Number : 46/24/80-ALC2/2012	BHARAT HEAVY ELECTRICALS LIMITED	Status :
M. No.: 17/80 dated 18.12.2019	Subject: Request for revision of ad-hoc norms	Deferred
Licence No.: 0410112044 dated.02.03.2011		
HQ File No: 01/80/050/00819/AM10/		
RA.F.No.04/24/040/00290/AM10		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No.07/80 dated 25.06.2013 as per written of DHI UO No. 3(23)/13-TSW(B)/89 dated 6.5.2013.

The firm vide letter dated 17.10.2019 requested for revision of ad-hoc norms. The firm stated that they have not requested DGFT to amend the UOM as No for the items which have UOM as "SET". Based on their requirement, they have only provided the break up details. The firm has further stated that the quantity of material they have imported in terms of "NO" is same as that they have declared to DGFT earlier. Now, they have requested to revise Unit of Measurement (UoM).

The Committee reconsidered the case and decided to ask from the firm to furnish the following information as per written comments of DPITT vide U. O. No.: P-47011/390/2018-TSW dated 23.12.2019:

1. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the

license, if any, may also be indicated.

Case is deferred.

Sl. No. 495

Sl. No. 495		
Case No.: 43/23/80-ALC2/2016	MINCO TECH (INDIA) PRIVATE LIMITED	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		
Lic. No. /date: 0210207219 Date: 21.12.2016		
HQ. No.: 01/80/050/00546/AM17	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 02/24/040/00187/AM17		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 9/80-ALC2/2017 dated 01.08.2017 due to non-submission of reply of deficiency letter dated 22.03.2017 raised by DIPP.		
However, the firm vide letter dated 30.09.2019 has furnished the reply of deficiency letter and requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to DPIIT for examination & comments.		
Case is deferred.		

No. 496

N0. 490

Case No.: 53/2/80-ALC2/2016	ALSTOM INDIA LIMITED	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		
Lic. No. /date: 0310795652 Date: 30.04.2015		
HQ. No.: 01/80/050/00056/AM17/	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 03/94/040/00060/AM16/		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 20/80-ALC2/2016 dated 03.01.2017 due to non-submission of reply of deficiency letter dated 24.10.2016 raised by DHI.		
However, the firm vide letter dated 28.09.2019 has furnished the reply of deficiency letter and requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to DHI for examination & comments.		
Case is deferred.		

No. 497

Case No.: 58/12/80-ALC2/2014	GEA ECOFLEX INDIA PVT.LTD.	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		
Lic. No. /date: 3110064489 Date: 27.06.2014		
HQ. No.: 01/80/050/00307/AM15/	Subject: Request for fixation of ad-hoc	Deferred

RLA No.: 31/83/040/00082/AM15	norms	
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 3/80-ALC2/2015 dated 12.05.2015 due to non-submission of reply of deficiency letter dated 07.10.2014. However, the firm vide letter dated 02.11.2019 has furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to DPIIT for examination & comments. Case is deferred.		

No. 498

No. 498		
Case No.: 10/8/80-ALC2/2015	GEA ECOFLEX INDIA PVT. LTD.	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		
Lic. No. /date: 0310795103 Date: 06.04.2015		Subject: Request for fixation of ad-hoc norms
HQ. No.: 01/80/050/00116/AM16		
RLA No.: 03/94/040/01169/AM15		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 20/80-ALC2/2015 dated 05.01.2016 due to non-submission of reply of deficiency letter dated 22.09.2015 raised by DIPP.		
However, the firm vide letter dated 02.11.2019 has furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to DPIIT for examination & comments.		
Case is deferred.		

No. 499

No. 422	Case No.: 39/22/80-ALC2/2014	GEA ECOFLEX INDIA PVT.LTD.	Status:
	M. No.: 17/80-ALC2/2019 dated 18.12.2019		
	Lic. No. /date: 0310789333 Date: 17.09.2014		
	HQ. No.: 01/80/050/00520/AM15/	Subject: Request for fixation of ad-hoc norms	Deferred
	RLA No.: 03/94/040/00580/AM15/		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 10/80-ALC2/2015 dated 17.08.2015 due to non-submission of reply of deficiency letter dated 20.03.2015 raised by DIPP.			
However, the firm vide letter dated 02.11.2019 has furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to DPIIT for examination & comments. Case is deferred.			

No. 500

Case No.: 20/19/80-ALC2/2014	GEA ECOFLEX INDIA PVT.LTD.	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		

Lic. No. /date: 0310788788 Date: 05.09.2014		
HQ. No.: 01/80/050/00454/AM15	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 03/94/040/00415/AM15		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 4/80-ALC2/2015 dated 26.05.2015 due to non-submission of reply of deficiency letter dated 09.02.2015 raised by DIPP.		
However, the firm vide letter dated 02.11.2019 has furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to DPIIT for examination & comments. Case is deferred.		

No. 501

No. 301		
Case No.: 284/15/80-ALC2/2018	MICRON INSTRUMENTS PVT. LTD.	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		
Lic. No. /date: 0510409150 Date: 02.01.2019		
Lic. No. /date: 0510409703 Date: 20.02.2019		
F. No. 01/80/050/00626/AM19/DES-I	Subject: Request for re-fixation of ad-hoc norms	Deferred
F. No. 01/80/050/00674/AM19/DES-I		
RLA F.No. 05/24/040/00548/AM19		
RLA F.No. 05/24/040/00669/AM19		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 3/80-ALC2/2019 dated 08.05.2019 as per written comments of DPIIT vide their U. O. No.: P-47011/85/2019-TSW dated 02.05.2019 and as per written comments of DPIIT vide their F. No. P-47011/17/2019-TSW dated 16.04.2019.		
However, the firm vide letter dated 15.07.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to DPIIT for examination & comments.		
Case is deferred.		

No. 502

10.502

Case No.: 32/9/80-ALC2/2017	UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		
Lic. No. /date: 0310813834 Date: 07.06.2017		
HQ. No.: 01/80/050/00210/AM18	Subject: Request for re-fixation of ad-hoc norms	Approved
RLA No.: 03/95/040/00182/AM18		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 15/80-ALC2/2017 dated 24.10.2017 on repeat basis as per AA No. 0310781233 dated 09.05.2014 ratified in NC meeting No. 19/80 dated 09/12/2014 as recommended by the DIPP vide their ID. No12/73/2017-TSW/115 dated 23.10.2017.		
However, the firm vide letter dated 25.01.2019 has requested to amend part number of export item to be read as 32402 numbers for part number 422-5504/422/5505 instead of 32402 numbers for part number 422-504/422/505. The Committee reconsidered the case and decided to amend the description of		

the export item to be read as **32402 numbers for part number 422-5504/422/5505** instead of 32402 numbers for part number 422-504/422/505 as per advice of MSME.

RA concerned may take further necessary action as per the decision of NC.

No. 503

No. 503

Case No.: 4/8/80-ALC2/2018	CHIRAG UDYOG	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		
Lic. No. /date: 0510406909 Date: 19.06.2018		
HQ. No.: 01/80/050/00127/AM19	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00141/AM19/		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 10/80-ALC2/2019 dated 11.09.2019 on the basis of inputs given by the Technical Authorities present in the meeting.		
However, the firm vide letter dated 21.10.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to MSME for examination & comments.		
Case is deferred.		

No. 504

No. 504		
Case No.: 67/11/80-ALC2/2018	MASU BRAKE PADS PRIVATE LIMITED	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		
Lic. No. /date: 0510408083 Date: 11.10.2018		
HQ. No.: 01/80/050/00258/AM19	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/24/040/00394/AM19		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 7/80-ALC2/2019 dated 17.07.2019 due to non-submission of reply of deficiency letter dated 26.03.2019 raised by Consultant (Tech-1).		
However, the firm vide letter dated 10.09.2019 has furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to Consultant (Tech-1) for examination & comments.		
Case is deferred.		

No. 505

Case No.: 11/11/80-ALC2/2018 35/1/80-ALC2/2019	ISGEC HITACHI ZOSSEN LIMITED	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		
Lic. No. /date: 0510407480 Date: 08.08.2018		

0510409835 Date: 05.03.2019		
HQ. No.: 01/80/050/00202/AM19/ 01/80/050/00783/AM19	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00216/AM19/ 05/23/040/00526/AM19		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 3/80-ALC2/2019 dated 08.05.2019 as per written comments of DPIIT vide U. O. No.: P-47011/84/2019-TSW dated 24.04.2019.		
The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 7/80-ALC2/2019 dated 17.07.2019 as per written comments of DPIIT vide U.O. No.: P-47011/98/2019-TSW dated 27.06.2019.		
However, the firm vide letters dated 14.08.2019 & 20.09.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to DPIIT for examination & comments.		
Case is deferred.		

No. 506

No. 506

Case No.:13/11/80-ALC2/2018 9/3/80-ALC2/2018	MICRON INSTRUMENTS PVT LTD	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		
Lic. No. /date: 0510407381 Date: 31.07.2018 0510405742 Date: 28.02.2018		
HQ. No.: 01/80/050/00204/AM19 01/80/050/00009/AM19	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 05/24/040/00265/AM19 05/24/040/00599/AM18		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 3/80-ALC2/2019 dated 08.05.2019 as per written comments of DPIIT vide F. No.: P-47011/85/2019-TSW dated 18.04.2019.		
The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 3/80-ALC2/2019 dated 08.05.2019 as per written comments of DPIIT vide F. No.: P-47011/85/2019-TSW dated 16.04.2019.		
However, the firm vide letters dated 15.07.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to DPIIT for examination & comments.		
Case is deferred.		

No. 507

Case No.: 331/15/80-ALC2/2018	MICRON INSTRUMENTS PVT LTD	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		
Lic. No. /date: 0510409696 Date: 20.02.2019		
HQ. No.: 01/80/050/00673/AM19	Subject: Request for re-fixation of ad-hoc	Deferred

RLA No.: 05/24/040/00668/AM19	norms	
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 3/80-ALC2/2019 dated 08.05.2019 as per written comments of DPIIT vide their F. No.: P-47011/17/2019-TSW dated 16.04.2019.		
However, the firm vide letter dated 06.06.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to DPIIT for examination & comments.		
Case is deferred.		

Sl. No. 508

Case No.: 25/8/80-ALC2/2017	MICRON INSTRUMENTS PVT LTD	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		
Lic. No. /date: 0510402472 Date: 05.05.2017		
HQ. No.: 01/80/050/00169/AM18	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 05/24/040/00056/AM18		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 14/80-ALC2/2017 dated 10.10.2017 on the recommendation of DIPP letter no. 12/71/2017-TSW/81 dated 10.10.2017.		
However, the firm vide letter dated 24.06.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to DPIIT for examination & comments.		
Case is deferred.		

No. 509

Case No.: 14/11/80-ALC2/2018	MICRON INSTRUMENTS PVT LTD	Status:
M. No.: 17/80-ALC2/2019 dated 18.12.2019		
Lic. No. /date: 0510407383 Date: 31.07.2018		
HQ. No.: 01/80/050/00205/AM19	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 05/24/040/00263/AM19		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 1/80-ALC2/2019 dated 03.04.2019 on the recommendation of DPIIT vide their letter No. P-47011/17/2019-TSW dated 20.02.2019.		
However, the firm vide letter dated 15.07.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to DPIIT for examination & comments.		
Case is deferred.		

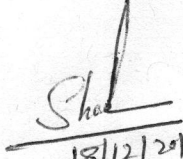
TERUMO PENPOL PVT. LTD.

LIC. NO.5310016701 Dt.14.05.2013

Taking cue from SION at S.NO H-67

Licence may be ratified as under

S.no	S. No of import in the lic.	Qty allowed
1	1	1.10 Kg/kg content in export
2	2	Net+ 2% wastage
3	3	1.10 Sq.meter/Sq.meter content in export
3	4 to 15	Net+ 1% wastage


18/12/2019
(SHAISH KUMAR)

NC 1

AA 0710109710 dated 26.04.16

Sno	Import Raw Materials / Components (xi)	Import allowed (kg/ft)
1	Al Plate-1"(25.4mm) THK AMS4050 (7050-T7451)	182
2	Al Plate-2.25"(57.2mm) THK AMS4050 (7050-T7451)	1233
3	Al Plate 2.5"(63.5mm)TK BMS 7-323(7050-T7451)	257
4	Al Plate 2.75"(69.85mm)TK AMS4050(7050-T7451)	169
5	Al Plate 3"(76.2mm)TK BMS 7-323(7050-T7451)	647
6	Al Plate 2.5"(63.5mm)THK AMS4050(7050-T7451)	145
7	Al Plate 1.75"(44.45MM) TK 7050-T7451(AMS 4050)	79
8	Al Plate 2"(50.8mm)TK 7050-T7451(AMS 4050)	92.2
9	121mm THK AL PLT 7050-T7451(BMS7-323)	1596
10	Al Plate-0.25"(6.35mm)TK 7075-T7351 BARE AMS-QQ-A-250/12	0.42
11	ALSHT-0.04"-(1.016MM) AMS-QQ-A-250/12 7075-T6	1
12	AL SHT-0.025"(0.635mm)TK CLAD 7075-T6 (AMS-QQ-A-250/13)	9.5
13	AL SHT-0.032"(0.81MM)THK AMS-QQ-A-250/12 7075-T6 BARE	6

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14	AL SHT-0.032" Thk CLAD 7075-T6(AMS-QQ-A-250/13)	3.3
15	Al Sheet-0.04"(1.016MM) AMS-QQ-A-250/13 7075-T6	4
16	AL SHT-0.1"(2.54mm)Tk 7075-T76 (AMS-QQ-A-250/25) CLAD SHT	5.1
17	Al-7075-O-1.016 mm BARE, AMS-QQ-A-250/12	7
18	AL SHT-.05" Thk CLAD, 7075-T6(AMS-QQ-A-250/13)	8.7
19	Al-7075-O-1.016 mm CLAD, AMS-QQ-A-250/13	1.1
20	AL SHT-0.032"(0.81mm)THK, CLAD SHT 2024-T3	1.8
21	AL SHT-0.05"(1.27mm)Tk, AMS-QQ-A-250/5 2024-T3	0.4
22	Al-2024-O-1.016 mm CLAD, AMS-QQ-A-250/5	1.8
23	Al-2024-O-0.8128 mm CLAD, AMS-QQ-A-250/5	21
24	T=1/2HD 0.032"(0.81mm)tk S.S SHEET-AMS 5518- G=301	0.3
25	0.025" (0.635mm) Thk, S.S SHEET-AMS 5516-G=302	0.3
26	Al-2024-O-0.05"(1.27mm), CLAD AMS-QQ-A-250/5	16
27	Al sheet 7075 T76 Clad, (AMS4316)0.8128 MM Thick	17
28	AL SHT-0.16"(4.064mm)TK, CLAD 7075-T6(AMS-QQ-A- 250/13)	9

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29	AL SHT 0.125"(3.175)TK, BARE 7075-T6(AMS-QQ-Q-250/12)	1.8
30	ALCOA 49225/TIERNAY 60-4675, 7075-T6511, AMS-QQ-A-200/11	2
31	AND10133-1401, 7075-T6511, AMS-QQ-A-200/11	1.2
32	AND10134-1003, 7075-T6511, AMS-QQ-A-200/11	4.2
33	AND10134-2003, 7075-T6511, AMS-QQ-A-200/11	2
34	AND10136-2001, 7075-T73511, AMS-QQ-A-200/11	3.5
35	AND10136-2006, 7075-T6511, AMS-QQ-A-200/11	3.6
36	AND10137-1005, 2024-T4, AMS-QQ-A-200/3	4
37	BAC1503-100131, 7075-T6511, AMS-QQ-A-200/11	3.2
38	BAC1503-100133, 7075-T6511, AMS-QQ-A-200/11	4.3
39	BAC1503-100339, 7075-T73511, AMS-QQ-A-200/11	4.7
40	BAC1503-1420, 7075-T6511, AMS-QQ-A-200/11	10
41	BAC1503-1420, 7075-T6, AMS-QQ-A-200/11	18
42	AL ALLOY QQ-A-200/11 7075-T0 1503-1430	4
43	BAC1504-8245, 7075-O, AMS-QQ-A-200/11	80
44	BAC1517-1521, 7075-O, AMS-QQ-A-200/11	100
45	BAC1517-1523, 7075-O, AMS-QQ-A-200/11	135
46	MS20001H6	17

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47	MS20001-PX4-400	3
48	MS20001-PX4-500	2
49	MS20001-PY12-188	0.4
50	MS20001-PY4-400	3
51	MS20001-PY4-500	2
52	TIERNAY 60-16966, 7075-T73511, AMS-QQ-A-200/11	2.3
53	TIERNAY 60-305, 7075-T6, AMS-QQ-A-200/11	2
54	TIERNAY 60-3233, 7075-T6, AMS-QQ-A-200/11	2
55	TIERNAY 60-8009, 7075-O, AMS-QQ-A-200/11	31
56	VS20101-1-2	1.8
57	VS20101-2-2	0.12
58	VS90407	0.16
59	Al Forging make from 114S6805-F3	11 nos
60	MAKE FROM 114S6803F2, AMSS5000 (4340-N&T)	2 nos
61	Phenolic MIL-I-24768/16	2 nos
62	50.8 MM diameter AMS6346/4130, ALT-AMS6414/4340	2.05
63	38.1 mm diameter 15-5PH/AMS5659 CRES	0.9
64	63.5 mm diameter AMS6414/4340, ALT-AMS-S-5000/4340	3.9
65	50.8 MM diameter AMS6371/4130	0.4
66	25.4 mm diameter AMS6414/4340	0.4
67	44.45 mm diameter AMS6414/4340	1.3

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80	Steel rod 44.45 mm diameter AMS 5643-CRES 17-4PH	3.1
69	Steel rod 19.05 MM tThickness, AMS 6346-4130 STEEL Heat treated	1.6
256	MS20001PH9-5100	136
257	VS20106-1	280
258	MS20001PX9-4900, 2024-T3511	136
259	BAC1503-1513 7075-T6 AMS-QQ-A-200/11 BARE AL ALLOY EXTRU	58
260	Ext.AMS-QQ-A-200/11/7075 (BAC-1514-1648)T6511	35
261	Extrusion AMS-QQ-A-200/11 (VS90328) T6	16
262	AMS-QQ-A-200/11(BAC1510-1417) AL EXT	128
263	Extrusion AMS-QQ-A-200/8 (BAC1520-2804)T6511	3.2
264	BAC1520-2805 7075-T73511, AMS-QQ-A-200/11 AL ALLOY	2.4

Percent Net wt of Export product 372 lbs
Rest on GNY

[Signature]

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Sno	Import Raw material / components used for manufacturing	Import allowed (kg)
1	Aluminium Plate 12.7 mm thick 7050-T7451 (AMS 4050)	589.90
2	Aluminium plate 19.05 mm thick 7050-T7451 (AMS 4050)	918.00
3	Aluminium plate 25.4 mm thick 7050-T7451 (AMS 4050)	3523.25
4	Aluminium Plate 31.75 mm thick 7050-T7451 (AMS 4050)	7043.95
5	Aluminium plate 38.1 mm thick 7050-T7451 (AMS 4050)	5518.20
6	Aluminium plate 44.45 mm thick 7050-T7451 (AMS 4050)	7674.65
7	Aluminium plate 50.8 mm thick 7050-T7451 (AMS 4050)	6539.05
8	Aluminium plate 57.15 mm thick 7050-T7451 (AMS 4050)	6558.60
9	Aluminium plate 63.5 mm thick 7050-T7451 (AMS 4050)	4108.90
10	Aluminium plate 69.85 mm thick 7050-T7451 (BMS7-323 Type I)	612.85
11	Aluminium plate 76.2 mm thick 7050-T7451 (BMS7-323 Type I)	5458.70
12	Aluminium Plate 31.75 mm thick -7075-T7351 (AMS-QQ-A-250/12)	27.20
13	Aluminium Plate 38.1 mm thick -7075-T651 (AMS-QQ-A-250/12)	187.00
14	Aluminium Plate 50.8 mm thick -7075-T7351 (AMS-QQ-A-250/12)	80.75
15	Aluminium sheet 1.27 mm thick 2024 -T3 BARE(AMS-QQ-A-250/4)	67.27
16	Steel sheet 2.032 mm Thick AMS 5513	56.22

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17	Aluminium sheet 1.6 mm thick 2024 T3 BARE(AMS-QQ-A-250/4)	32.29
18	Aluminium sheet 1.8mm THICK 2024-T3 AMS-QQ-A-250/4	405.23
19	Aluminium sheet 1.27MM THICK 6061-T4 AMS-QQ-A-250/11	80.05
20	Aluminium sheet 1.6 mm thick 6061 T4 BARE(AMS-QQ-A-250/11)	100.86
21	Aluminium sheet 1.6 mm thick 7075 T6 BARE(AMS-QQ-A-250/12)	122.47
22	Aluminium sheet 0.8 mm thick 6061- T4 BARE(AMS-QQ-A-250/11)	36.02
23	Aluminium sheet 2.032 mm Thick 7075-T6 BARE(AMS-QQ-A-250/12)	301.93
24	Aluminium sheet 3.175 mm THICK 2024-T3 BARE AMS-QQ-A-250/4	84.09
25	Aluminium sheet 2.286mm THICK 6061-T0 BARE AMS-QQ-A-250/11	10.13
26	Aluminium sheet 1.27MM THICK 7075 T6 AMS-QQ-A-250/12	4.21
27	Aluminium sheet 2.032 mm THICK 7075-T0 BARE AMS-QQ-A-250/12	54.89
28	Aluminium sheet 2.286 mm THICK 7075-T0 BARE AMS-QQ-A-250/12	102.93
29	Aluminium sheet 1.6002 mm THICK 7075- T0 Bare AMS-QQ-A-250/12	72.04
30	Aluminium sheet 2.032mm THICK 2024-T0 BARE AMS-QQ-A-250/4	26
31	Aluminium sheet 1.8034 mm THICK 7075- T0 Bare AMS-QQ-A-250/12	23.00
32	Aluminium sheet 1.6mm THICK 6061-T6 Bare AMS-QQ-A-250/11	20.00
33	Steel Bar 19.05 mm Dia, SOLUTION TREATED, 15-5PH	56.00
34	Aluminium extrusion AND10133-1001-7075- T6511	28.00
35	Aluminium extrusion AND10133-1202-7075- T73511	68.00
Sno 87 net to net		

Avg weight of export product is 96 kgs

Rest on G/W

[Signature]

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Sno	Import Raw material / components used for manufacturing	Import allowed (kg/ft)
1	Aluminium Plate 12.7 mm thick 7050-T7451 (AMS 4050)	969.00
2	Aluminium plate 19.05 mm thick 7050-T7451 (AMS 4050)	1507.90
3	Aluminium plate 25.4 mm thick 7050-T7451 (AMS 4050)	5788.50
4	Aluminium Plate 31.75 mm thick 7050-T7451 (AMS 4050)	11571.90
5	Aluminium plate 38.1 mm thick 7050-T7451 (AMS 4050)	9065.25
6	Aluminium plate 44.45 mm thick 7050-T7451 (AMS 4050)	12608.05
7	Aluminium plate 50.8 mm thick 7050-T7451 (AMS 4050)	10743.15
8	Aluminium plate 57.15 mm thick 7050-T7451 (AMS 4050)	10774.60
9	Aluminium plate 63.5 mm thick 7050-T7451 (AMS 4050)	6750.70
10	Aluminium plate 69.85 mm thick 7050-T7451 (BMS7-323 Type I)	1007.25
11	Aluminium plate 76.2 mm thick 7050-T7451 (BMS7-323 Type I)	8967.50
12	Aluminium Plate 31.75 mm thick - 7075-T7351 (AMS-QQ-A-250/12)	45.05
13	Aluminium Plate 38.1 mm thick -7075-T651 (AMS-QQ-A-250/12)	306.85
14	Aluminium Plate 50.8 mm thick -7075-T7351 (AMS-QQ-A-250/12)	132.60
15	Aluminium sheet 1.27 mm thick 2024	94.35

15	T3 BARE(AMS-QQ-A-250/4)	87.40
16	Steel sheet 2.032 mm Thick AMS 5513	87.40
17	Aluminium sheet 1.6 mm thick 2024 T3 BARE(AMS-QQ-A-250/4)	45.05
18	Aluminium sheet 1.8mm THICK 2024-T3 AMS-QQ-A-250/4	665.55
19	Aluminium sheet 1.27MM THICK 6061-T4 AMS-QQ-A-250/11	131.75
20	Aluminium sheet 1.6 mm thick 6061 T4 BARE(AMS-QQ-A-250/11)	165.75
21	Aluminium sheet 1.6 mm thick 7075 T6 BARE(AMS-QQ-A-250/12)	201.45
22	Aluminium sheet 0.8 mm thick 6061-T4 BARE(AMS-QQ-A-250/11)	59.50
23	Aluminium sheet 2.032 mm Thick 7075-T6 BARE(AMS-QQ-A-250/12)	496.40
24	Aluminium sheet 3.175 mm THICK 2024-T3 BARE AMS-QQ-A-250/4	117.30
25	Aluminium sheet 2.286mm THICK 6061-T0 BARE AMS-QQ-A-250/11	17.15
26	Aluminium sheet 1.27MM THICK 7075 T6 AMS-QQ-A-250/12	7.13
27	Aluminium sheet 2.032 mm THICK 7075-T0 BARE AMS-QQ-A-250/12	90.10
28	Aluminium sheet 2.286 mm THICK 7075-T0 BARE AMS-QQ-A-250/12	169.15
29	Aluminium sheet 1.6002 mm THICK 7075-T0 Bare AMS-QQ-A-250/12	118.15

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S. H.

30	Aluminium sheet 2.032mm THICK 2024-T0 BARE AMS-QQ-A-250/4	36.55
31	Aluminium sheet 1.8034 mm THICK 7075-T0 Bare AMS-QQ-A-250/12	32.30
32	Aluminium sheet 1.6mm THICK 6061- T6 Bare AMS-QQ-A-250/11	28.05
33	Steel Bar 19.05 mm Dia, SOLUTION TREATED, 15-5PH	98.80
34	Aluminium extrusion AND10133-1001- 7075-T6511	47.00
35	Aluminium extrusion AND10133-1202- 7075-T73511	112.00

Sno 92 net to net

Aug wt of Export product 96kg
Cost on CNY

P. de

-3 of 3-

AA 0710111555 dated 08.05.17

Sno	Import Raw Materials / Components (xi)	Import allowed (kg/ft)
1	Al Plate-1"(25.4mm) THK AMS4050 (7050-T7451)	1827.00
2	Al Plate-2.25"(57.2mm) THK AMS4050 (7050-T7451)	7191
3	Al Plate 2.5"(63.5mm)TK BMS 7-323(7050-T7451)	1594.00
4	Al Plate 2.75"(69.85mm)TK AMS4050(7050-T7451)	1046.00
5	Al Plate 3"(76.2mm)TK BMS 7-323(7050-T7451)	4065.00
6	Al Plate 2.5"(63.5mm)THK AMS4050(7050-T7451)	1165.00
7	Al Plate 1.75"(44.45MM) TK 7050-T7451(AMS 4050)	524.00
8	Al Plate 2"(50.8mm)TK 7050-T7451(AMS 4050)	488.00
9	AL PLT 121mm THK 7050-T7451(BMS7-323)	15648.00
10	Al Plate-0.25"(6.35mm)TK 7075-T7351 BARE AMS-QQ-A-250/12	4.00
11	ALSHT-0.04"-(1.016MM) AMS-QQ-A-250/12 7075-T6	3.00
12	AL SHT-0.025"(0.635mm)TK CLAD 7075-T6 (AMS-QQ-A-250/13)	65.00
13	AL SHT-0.032"(0.81MM)THK AMS-QQ-A- 250/12 7075-T6 BARE	50.00
14	AL SHT-0.032" (0.81MM)Thk CLAD 7075- T6(AMS-QQ-A-250/13)	23.00
15	Al Sheet-0.04"(1.016MM) AMS-QQ-A-250/13 7075-T6 CLAD	28.00

16	AL SHT-0.1"(2.54mm)Tk 7075-T76 (AMS-QQ-A-250/25) CLAD SHT	35.00
17	Al-7075-O-1.016 mm BARE, AMS-QQ-A-250/12	24.00
18	AL SHT-.05" (1.27MM)Thk CLAD, 7075-T6(AMS-QQ-A-250/13)	67.00
19	Al-7075-O-1.016 mm CLAD, AMS-QQ-A-250/13	8.00
20	AL SHT-0.032"(0.81mm)THK, CLAD SHT 2024-T3	13.00
21	AL SHT-0.05"(1.27mm)Tk, AMS-QQ-A-250/5 2024-T3 CLAD	2.66
22	Al-2024-T0-1.016 mm CLAD, AMS-QQ-A-250/5	13.00
23	Al-2024-T0-0.8128 mm CLAD, AMS-QQ-A-250/5	215.00
24	T=1/2HD 0.032"(0.81mm)tk S.S SHEET-AMS 5518-G=301	3.00
25	0.025" (0.635mm) Thk, S.S SHEET-AMS 5516-G=302	2.90
26	Al-2024-O-0.05"(1.27mm), CLAD AMS-QQ-A-250/5	125.00
27	Al sheet 7075 T76 Clad, (AMS4316)0.8128 MM Thick	173.00
28	AL SHT-0.16"(3.96MM)(4.064mm)TK, CLAD 7075-T6(AMS-QQ-A-250/13)	94.00
29	AL SHT 0.125"(3.175)TK, BARE 7075-T6(AMS-QQ-Q-250/12)	13.00
30	ALCOA 49225/TIERNAY 60-4675, 7075-T6511, AMS-QQ-A-200/11	14.00
31	AND10133-1401, 7075-T6511, AMS-QQ-A-200/11	9.00
32	AND10134-1003, 7075-T6511, AMS-QQ-A-200/11	29.00

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S. S. S.

33	AND10134-2003, 7075-T6511, AMS-QQ-A-200/11	14.00
34	AND10136-2001, 7075-T73511, AMS-QQ-A-200/11	24.00
35	AND10136-2006, 7075-T6511, AMS-QQ-A-200/11	26.00
36	AND10137-1005, 2024-T4, AMS-QQ-A-200/3	28.00
37	BAC1503-100131, 7075-T6511, AMS-QQ-A-200/11	22.00
38	BAC1503-100133, 7075-T6511, AMS-QQ-A-200/11	31.00
39	BAC1503-100339, 7075-T73511, AMS-QQ-A-200/11	29.00
40	BAC1503-1420, 7075-T6511, AMS-QQ-A-200/11	65.00
41	BAC1503-1420, 7075-T6, AMS-QQ-A-200/11	120.00
42	BAC1503-1430, 7075-T6, AMS-QQ-A-200/11	27.00
43	BAC1504-8245, 7075-O, AMS-QQ-A-200/11	534.00
44	BAC1517-1521, 7075-O, AMS-QQ-A-200/11	673.00
45	BAC1517-1523, 7075-O, AMS-QQ-A-200/11	935
46	MS20001H6	115.00
47	MS20001-PX4-400	23.00
48	MS20001-PX4-500	13.00
49	MS20001-PY12-188	3.00
50	MS20001-PY4-400	22.00
51	MS20001-PY4-500	13.00
52	TIERNAY 60-16966, 7075-T73511, AMS-QQ-A-200/11	16.00
53	TIERNAY 60-305, 7075-T6, AMS-QQ-A-200/11	14.00
54	TIERNAY 60-3233, 7075-T6, AMS-QQ-A-200/11	14.00

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S. de

55	TIERNAY 60-8009, 7075-O, AMS-QQ-A-200/11	210.00
56	VS20101-1-2	12.00
57	VS20101-2-2	11.00
58	VS90407	10.00
62	50.8 MM diameter AMS6346/4130, ALT-AMS6414/4340	34.00
63	38.1 mm diameter 15-5PH/AMS5659 CRES	6.85
64	63.5 mm diameter AMS6414/4340, ALT-AMS-S-5000/4340	101.00
65	50.8 MM diameter AMS6371/4130	3.00
66	25.4 mm diameter AMS6414/4340	7.80
67	44.45 mm diameter AMS6414/4340	9.00
68	Al Extrusion MS20001PH9-4900	136.00
69	Al Extrusion VS20106-1	288.00
70	Al Extrusion MS20001PX9-4900	136.00
71	Al Extrusion BAC1503-1513, 7075-T6, AMS-QQ-A-200/11	66.00
72	Al Extrusion BAC1514-1648, 7075-T6511, AMS-QQ-A-200/11	35.00
73	Al Extrusion VS90328, 7075-T6, AMS-QQ-A-200/11	19.00
74	Al Extrusion BAC1510-1417, 7075-T73511, AMS-QQ-A-200/11	133.00
75	Al Extrusion BAC1520-2804, 6061-T6511, AMS-QQ-A-200/8	128.00
76	Al Extrusion BAC1520-2805, 7075-T73511, AMS-QQ-A-200/11	416.00
89	Steel rod 44.45 mm diameter AMS 5643-CRES 17-4PH	31.35
90	Steel rod 19.05 MM tThickness, AMS 6346-4130 STEEL Heat treated	8

ba mit Export ist 300 kg
Rest 400 kg

Sali

**DIRECTORATE GENERAL OF FOREIGN TRADE
DES 4.7 AGENDA**

Meeting No:17/80-ALC2/2019

Date:18.12.2019

Case No:11/19/80-ALC2/2017

HQ File Number : 01/80/050/00292/AM18/ Dated:25.01.2018
 RLA File Number : 09/24/040/00054/AM18/ Dated:25.04.2017
 Licence Number : 0910065039 Dated:15.05.2017
 Office of Issue : Office of Jt. Director General of Foreign Trade Hyderabad
 IEC : 0991000552
 Name : VEM TECHNOLOGIES PVT LTD.
 Address : 8-48/1, BACHUPALLY INDUSTRIAL AREA,
 QUTUBULLAPUR MANDAL,
 R. R. DIST, HYDERABAD. AP
 PIN : 500090
 Type of Licence : Advance Licence with AU Condition
 Application Basis : Export Order
 Status of Exporter : Manufacturer Exporter
 Exporter Type : Private Limited
 Export Product Group : ENGINEERING PRODUCTS
 CIF Value of the Licence : Rs. 157,398,252.58 US\$ 2,384,822.01
 CIF FCC : 2,384,822.01 US Dollars
 FOB Value : Rs. 244,163,304.00 US\$ 3,699,444.00
 FOB FCC : 3,699,444.00 US Dollars

*on repeat basis
 as per AANs 91005474 dt
 31/1/13
 Sodi*

15. Details of item to be exported/supplied under the Authorisation

Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	93069000	61/0- LUG HOUSING {PART NUMBER : D95W0008A-E413}	450.000	Number	2673000.00	40500.00 US Dollars
2	93069000	61/0- REAR NUT {PART NUMBER : D95W1025A-E413}	220.000	Number	3339600.00	50600.00 US Dollars
3	93069000	61/0- FRONT ADAPTER {PART NUMBER : D95W0023A-E413}	252.000	Number	9147600.00	138600.00 US Dollars
4	93069000	61/0- RING 11 {PART NUMBER : D95W0001A-E413}	252.000	Number	11808720.00	178920.00 US Dollars
5	93069000	61/0- FRONT NUT {PART NUMBER : D95W0006A-E413}	252.000	Number	3492720.00	52920.00 US Dollars
6	93069000	61/0- REAR COVER SUB ASSY {PART NUMBER : D95W1200A-E413}	218.000	Number	15150564.00	229554.00 US Dollars
7	93069000	61/0- PRIMARY MACHINING BODY {PART NUMBER : D95W0019A-E413}	211.000	Number	188001000.00	2848500.00 US Dollars
8	93069000	61/0- RING 7 {PART NUMBER : D95W3013A-E413}	254.000	Number	3855720.00	58420.00 US Dollars
9	93069000	61/0- RING 8 {PART NUMBER : D95W3014A-E413}	254.000	Number	3855720.00	58420.00 US Dollars
10	93069000	61/0- RING 12 {PART NUMBER : D95W3017A-E413}	253.000	Number	2838660.00	43010.00 US Dollars
Total					244,163,304.00	3,699,444.00

16. Details of items sought to be imported duty free under the Authorisation

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	72288010	STEEL ROD {LOW ALLOY STEEL 4340}	382257.000	K.G	153,655,090.30	2,328,107.43 US Dollars	45,005,575.95	Value & Qty
2	76041110	ALUMINIUM PLATE {6061 T6 / T651 CONDITION}	12000.000	K.G	3,743,162.28	56,714.58 US Dollars	1,096,372.21	Value & Qty
Total					157,398,252.58	2,384,822.01		

13/17/20 dt. 18.12.19
Na 576
2014
18-2-2014

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

Subject: Fixation of Adhoc norms for export of Ring and other Engineering items against advance authorisation no 0910054874 dated 31.1.2013 for M/s Vem Technologies Pvt Ltd

DGFT may please refer to the reply vide reference no VEM/JDGFT/AA-54874/02/2013-14 dated 30.1.2013 received from M/s, Vem Technologies Pvt Ltd, on the above mentioned subject.

According to the above, the unit is exporting only 17 items and made import of only 02 items i.e aluminium plate & Steel Rod mentioned at srl no 4 and 5 of import list. Various machining /routing operations are carried out on these raw materials. The weight details against the raw material used and the weight of export product as given by the unit has been shown below, and accordingly the wastage has been calculated and is shown in table below:-

s.no	Export Item	Srl no of import item	Qty nos	Wt of Export product	Import item weight	Wastage % after 2/3 rd (or) 1/3 rd recovery	Import wt after scrap recovery
01	Ring 04	05	270	283.5	4887	542	1820 Kg
02	Ring 05	05	270	980.1	12177	381	4714 Kg
03	Ring 06	05	270	453.6	7006.5	483	2644 Kg
04	Ring 07 ✓	05	270	321.3	4500.9	434	1716 Kg
05	Ring 08 ✓	05	270	332.1	4500.9	419	1724 Kg
06	Ring 09	05	270	688.5	12015	549	4468 Kg
07	Ring 10	05	270	1085.4	4217.4	96	2127 kg
08	Ring 12 ✓	05	270	280.8	4077	452	1550 kg
09	Saddle	05	270	10011.6	44212.5	114	21425 kg
10	Ring 11 ✓	04	270	3477.6	19170	300	13910 kg
11	Rear cover	04	270	2435.4	5940	96	4773 kg
12	Rear nut ✓	04	270	1385.1	5490	197	4114 kg
13	Front adopter ✓	04	270	3410.1	10935	146	8389
14	Fuze well	04	270	618.3	8316	830	5750 kg
15	Lug Housing ✓	04	270	348.30	2700	450	1916 kg
16	Front Nut ✓	04	270	1020.60	2295	83	1868 kg
17	Primary Machining Body ✓	04	200	231860.00	321000	25	289825 kg

On the basis of above, the import of item at srl no 04 i.e Steel Rod may be recommended as 330545 Kg after one third recovery, and import of item at srl no 05 Aluminium plate may be recommended as 42188 Kg after taking in to consideration the 2/3rd recovery being non ferrous material.

For VEM TECHNOLOGIES PVT LTD.
This issue with the approval of Director(ME) for taking a view by NC

D. RAJA REDDY
Senior Manager-Material

(KK Funda)
Asst Dir(ME)

Shri Praveen Sharma, DDG, DGFT Udhog Bhawan

16
17/20

AA 0710111628 dated 19.05.17

Sl. No	Import Raw material / components used for manufacturing	Import allowed (kg/ft/m)
108	Titanium Sheet, 0.1mm thick, Annealed Ti-P99002	To be deleted as requested by firm
109	Stainless Steel Sheet, 0.4 MM THICK (DIN65389AG0-4)	18.810
110	Stainless Steel Sheet, 0.5 MM THICK (DIN65389AG0-5)	28.000
111	Stainless Steel Sheet, 0.6 MM THICK (DIN65389AG0-6)	33.440
112	Austenitic stainless steel, 0.1 MM THICK (ABS5782010)	2.090
113	Austenitic stainless steel, 0.2 MM THICK (ABS5782020)	11.286
114	Austenitic stainless steel, 0.3 MM THICK (ABS5782030)	12.540
115	Aluminium Alloy 2024 T3 Clad Sheets (QQ-A250-5-2024T3-.008)	194.000
116	AL Sheet 0.3MM THICK, AL ALLOY 2024 T3 CLAD SHEETS (ABS5044D003)	69.000
117	AL Sheet 0.4MM THICK, AL ALLOY 2024 T3 CLAD SHEETS (ABS5044D004)	149.000
118	AL Sheet 0.5MM THICK, AL ALLOY 2024 T3 CLAD SHEETS (ABS5044D005)	108.000

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[Signature]

119	AL Sheet 0.6MM THICK, AL ALLOY 2024 T3 CLAD SHEETS (ARAS00184, ABS5044D006)	182.000
120	AL Sheet 0.8MM THICK, AL ALLOY 2024 T3 CLAD SHEETS (ARAS00182, ABS5044D008)	72.000
121	AL Sheet 1.0MM THICK, AL ALLOY 2024 T3 CLAD SHEETS (ARAS00181, ABS5044D010)	74.800
122	AL Sheet 1.8MM THICK, AL ALLOY 2024 T3 CLAD SHEETS (ARASA3300002,	18.700
123	AL Sheet 2.0 MM THICK, AL ALLOY 2024 T3 CLAD SHEETS (ARASA3300003, ABS5044D002)	280.500
132	DAN59DAN2001, Aluminium Extrusion 7075, T79511-5	422.000
133	F575-72242-3.4364, Aluminium Extrusion, T73511	264.000
134	ABS5100A0151, Aluminium Extrusion 2024, T3511	246.000
135	ABS5100A0173, Aluminium Extrusion 2024, T3511	106.000
136	ABS5750A4050, Stainless Steel Plate, Precipitation Hardened 15-5PH	2225.000
137	ABS5691B500, Steel sheet, Hot Rolled precipitation hardened, pickled	229.900
138	LN9108AC100, Rubber Silicon press plate	44.000
139	ABS5442C0400, Stainless Steel Round Rod, Solution Treated and Precipitation Hardened PH13-8MO	386.000
140	LN9396C16-20, Stainless Steel Tube	24.000

UoM of Sno 132 to 135 is metres

Any wt of each Export product = 91.475 kg
 Rest on G.W.

[Signature]

17
17/20

AA 0710111634 dated 22.05.2017

Sno	Import Raw Material Size used for manufacturing	Import allowed (kg/ft)
1	Aluminium Plate 25.4 mm Thickness, AMS4050, 7050-T7451	3864.00
2	Aluminium Plate 57.15 mm Thickness, AMS4050, 7050-T7451	12951.00
3	Aluminium Plate 31.75 mm Thickness, AMS4050, 7050-T7451	1224.00
4	Aluminium Plate 63.5 mm Thickness, BMS 7-323, 7050-T7451	230.35
5	Aluminium Plate 76.2 mm Thickness, BMS 7-323, 7050-T7451	4276.00
6	Aluminium Plate 63.5 mm Thickness, AMS 4050, 7050-T7451	3725.00
7	Aluminium Plate 82.55 mm Thickness, BMS 7-323, 7050-T7451	4000.00
8	Aluminium Plate 50.8 mm Thickness, AMS 4050, 7050-T7451	3804.00
9	Aluminium Plate 38.1 mm Thickness, BMS 7-323, 7050-T7451	345.00
10	Aluminium Sheet 1.016 MM Thickness, Bare, 7075-T6 AMS-QQ-A-250/12	107.00
11	Aluminium Sheet 1.27 MM Thickness, Bare, 7075-T6 AMS-QQ-A-250/12	30.00
12	Aluminium Sheet 0.635 MM Thickness, Clad, 7075-T6 AMS-QQ-A-250/13	20.00
13	Aluminium Sheet 0.8125 MM Thickness, Bare, 7075-T0 AMS-QQ-A-250/12	34.00
14	Aluminium Sheet 0.8125 MM Thickness, Clad, 7075-T0 AMS-QQ-A-250/13	20.00
15	Aluminium Sheet 1.27 MM Thickness, Bare, 7075-T0 AMS-QQ-A-250/12	89.00

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16	Aluminium Sheet 1.6 MM, Thickness, Bare, 7075-T0 AMS-QQ-A-250/12	20.00
17	Aluminium Sheet 0.6 MM Thickness, Bare, 7075-T0 AMS- QQ-A-250/12	20.00
18	Aluminium Sheet 1.27 MM Thickness, Clad, 7075-T76 AMS-QQ-A-250/25	68.00
19	Aluminium Sheet 0.8 MM Thickness, Bare, 7075-T6 AMS-QQ-A-250/12	9.00
20	Aluminium Sheet 2.54 MM Thickness, Clad, 7075-T76 AMS-QQ-A-250/25	20.00
21	Aluminium Sheet 1.016 MM Thickness, Bare, 7075-T0 AMS-QQ-A-250/12	54.00
22	Aluminium Sheet 1.6 MM Thickness, Clad, 7075-T76 AMS-QQ-A-250/25	5.00
23	Aluminium Sheet 2.0 MM Thickness, Clad, 7075-T0 AMS- QQ-A-250/13	18.00
24	Aluminium Sheet 0.635 MM Thickness, Bare, 7075-T6 AMS-QQ-A-250/12	6.00
25	Aluminium Sheet 0.635 MM Thickness, Clad, 2024-T3 AMS-QQ-A-250/5	54.00
26	Aluminium Sheet 0.8 MM Thickness, Clad, 2024-T3 AMS- QQ-A-250/5	40.00
27	Aluminium Sheet 1.27 MM Thickness, Clad, 2024-T3 AMS-QQ-A-250/5	89.25
28	Aluminium Sheet 1.6 MM Thickness, Clad, 2024-T3 AMS- QQ-A-250/5	22.95
29	Aluminium Sheet 1.016 MM Thickness, Clad, 2024-T3 AMS-QQ-A-250/5	30.00
30	Aluminium Sheet 0.635 MM Thickness, Clad, 2024-T0 AMS-QQ-A-250/5	95.00
31	Aluminium Sheet 1.016 MM Thickness, Clad, 2024-T0 AMS-QQ-A-250/5	50.00
32	Aluminium Sheet 0.8 MM Thickness, Clad, 2024-T0 AMS- QQ-A-250/5	12.00
33	Aluminium Sheet 0.5 MM Thickness, Clad, 2024-T3 AMS- QQ-A-250/5	70.00
34	Aluminium Sheet 1.8 MM Thickness, Bare, 2024-T3 AMS- QQ-A-250/5	30.00

35	Aluminium Sheet 1.27 MM Thickness, Bare, 2024-T3 AMS-QQ-A-250/5	61.20
36	Aluminium Sheet 3.175 MM Thickness, Clad, 7075-T0 AMS-QQ-A-250/13	17.00
37	Aluminium Sheet 2.0 MM Thickness, Clad, 2024-T3 AMS- QQ-A-250/5	17.00
38	Aluminium Sheet 2.54 MM Thickness, Clad, 2024-T3 AMS-QQ-A-250/5	18.00
39	Aluminium Sheet 1.6 MM Thickness, Bare, 2024-T3 AMS- QQ-A-250/4	23.00
40	Aluminium Sheet 1.016 MM Thickness, Bare, 6061-T6 AMS-QQ-A-250/11	11.00
41	Aluminium Sheet 1.016 MM Thickness, Bare, 6061-T4, AMS4347	37.40
42	Aluminium Sheet 0.81 MM Thickness, Bare, 6061-T4 AMS4347	54.00
43	Aluminium Sheet 3.5 MM Thickness, Bare, 2024-T3 AMS-QQ-A-250/4	23.80
44	Aluminium Sheet 1.27 MM Thickness, Clad, 2024-T0 AMS-QQ-A-250/5	17.00
45	Aluminium Sheet 1.016 MM Thickness, Bare, 6061-T0 AMS4025	19.00
46	Aluminium Sheet 0.5 MM Thickness, Bare, 6061-T6 AMS- QQ-A-250/11	9.00
47	Aluminium Sheet 1.27 MM Thickness, Clad, 7075-T0 AMS-QQ-A-250/13	243.00
48	Aluminium Sheet 2.54 MM Thickness, Clad, 7075-T0 AMS-QQ-A-250/13	167.00
49	Aluminium Sheet 3.175 MM Thickness, Clad, 7075-T0 AMS-QQ-A-250/13	51.00
50	Aluminium Sheet 0.5 MM Thickness, Clad, 2024-T0, AMS- QQ-A-250/5	74.00
51	Aluminium Sheet 1.6 MM Thickness, Clad, 7075-T6, AMS- QQ-A-250/13	574.00
52	Aluminium Sheet 0.5 MM Thickness, Clad, 2024-T0 AMS- QQ-A-250/5	61.00
53	Steel Plate 12.7 MM Thickness, STEEL4340/AMS6359	431.00
54	Steel Plate 63.5 MM Thickness, AMS6414 (4340-N&T)	372.00

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55	Steel Rod 50.8 MM diameter AMS6346/4130, ALT-AMS6414/4340	33.00
56	Steel Rod 38.1 mm diameter 15-5PH/AMS5659 CRES	7.00
57	Steel Rod 63.5 mm diameter AMS6414/4340, ALT-AMS-S5000/4340	95.00
58	Steel Tube 50.8 MM diameter AMS6371/4130	18.00
59	Steel Rod 25.4 mm diameter AMS6414/4340	4.60
60	Steel Rod 44.45 mm diameter AMS6414/4340	9.50
61	Steel Sheet 1.016 MM Thickness, 1/4 HARD AMS5517 STEEL 301	33.00
62	Steel Sheet 1.6 MM Thickness, 1/4 HARD AMS5517 STEEL 301	116.85
63	Steel Sheet 0.3048 MM Thickness, 1/4 HARD AMS5518 STEEL 301	4.00
64	Steel Sheet 0.8 MM Thickness, 1/4 HARD AMS5518 STEEL 301	18.00
65	Steel Sheet 1.6 MM Thickness, 1/4 HARD AMS6350 STEEL 4130	5.00
66	Steel Sheet 2.54 MM Thickness, AMS5528	7.00
67	Steel Sheet 1.6 MM Thickness, AMS5528	16.00
68	Steel Sheet 4.0 MM Thickness, AMS5528	19.00
69	Aluminium Extrusion ALCOA 49225/TIERNAY 60-4675, 7075-T6511, AMS-QQ-A-200/11	16.00
70	Aluminium Extrusion AND10133-1401, 7075-T6511, AMS-QQ-A-200/11	16.00
71	Aluminium Extrusion AND10134-1003, 7075-T6511, AMS-QQ-A-200/11	30.00
72	Aluminium Extrusion AND10134-2003, 7075-T6511, AMS-QQ-A-200/11	15.00
73	Aluminium Extrusion AND10136-2001, 7075-T73511, AMS-QQ-A-200/11	26.00
74	Aluminium Extrusion AND10136-2006, 7075-T6511, AMS-QQ-A-200/11	27.00

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75	Aluminium Extrusion AND10137-1005, 2024-T4, AMS-QQ-A-200/3	29.00
76	Aluminium Extrusion BAC1503-100131, 7075-T6511, AMS-QQ-A-200/11	26.00
77	Aluminium Extrusion BAC1503-100133, 7075-T6511, AMS-QQ-A-200/11	36.00
78	Aluminium Extrusion BAC1503-100339, 7075-T73511, AMS-QQ-A-200/11	31.00
79	Aluminium Extrusion BAC1503-1420, 7075-T6511, AMS-QQ-A-200/11	71.00
80	Aluminium Extrusion BAC1503-1420, 7075-T6, AMS-QQ-A-200/11	129.00
81	Aluminium Extrusion BAC1503-1430, 7075-T6, AMS-QQ-A-200/11	28.00
82	Aluminium Extrusion BAC1504-8245, 7075-O, AMS-QQ-A-200/11	572.00
83	Aluminium Extrusion BAC1517-1521, 7075-O, AMS-QQ-A-200/11	722.00
84	Aluminium Extrusion BAC1517-1523, 7075-O, AMS-QQ-A-200/11	1004.00
85	Aluminium Extrusion MS20001H6	123.00
86	Aluminium Extrusion MS20001-PX4-400	24.00
87	Aluminium Extrusion MS20001-PX4-500	16.00
88	Aluminium Extrusion MS20001-PY12-188	16.00
89	Aluminium Extrusion MS20001-PY4-400	24.00
90	Aluminium Extrusion MS20001-PY4-500	16.00
91	Aluminium Extrusion TIERNAY 60-16966, 7075-T73511, AMS-QQ-A-200/11	16.00
92	Aluminium Extrusion TIERNAY 60-305, 7075-T6, AMS-QQ-A-200/11	16.00
93	Aluminium Extrusion TIERNAY 60-3233, 7075-T6, AMS-QQ-A-200/11	16.00
94	Aluminium Extrusion TIERNAY 60-8009, 7075-O, AMS-QQ-A-200/11	226.00

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95	Aluminium Extrusion VS20101-1-2	16.00
96	Aluminium Extrusion VS20101-2-2	16.00
97	Aluminium Extrusion VS90407	16.00
150	Aluminium Tube 6061-T6, AMS-WW-700/6 TYPE I	38.00
151	Aluminium Tube AMS-T-7081, 6061- T6	62.00

SNO 130 net to net

Net wt of Each Export product = 300 kgs

Rest on G.W.

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Sl. No	Import Raw material / components used for manufacturing	Import allowed (kg/ft/m)
1	Aluminium Plate 12.7 mm thick 7050-T7451 (AMS 4050)	823.65
2	Aluminium plate 19.05 mm thick 7050-T7451 (AMS 4050)	1180.65
3	Aluminium plate 25.4 mm thick 7050-T7451 (AMS 4050)	4529.65
4	Aluminium Plate 31.75 mm thick 7050-T7451 (AMS 4050)	8818.75
5	Aluminium plate 38.1 mm thick 7050-T7451 (AMS 4050)	7094.95
6	Aluminium plate 44.45 mm thick 7050-T7451 (AMS 4050)	9867.65
7	Aluminium plate 50.8 mm thick 7050-T7451 (AMS 4050)	8350.40
8	Aluminium plate 57.15 mm thick 7050-T7451 (AMS 4050)	8432.00
9	Aluminium plate 63.5 mm thick 7050-T7451 (AMS 4050)	3643.95
10	Aluminium plate 69.85 mm thick 7050-T7451 (BMS7-323 Type I)	787.95
11	Aluminium plate 76.2 mm thick 7050-T7451 (BMS7-323 Type I)	7684.00
12	Aluminium Plate 31.75 mm thick -7075-T7351 (AMS-QQ-A-250/12)	45.05
13	Aluminium Plate 38.1 mm thick -7075-T651 (AMS-QQ-A-250/12)	306.85
14	Aluminium Plate 50.8 mm thick -7075-T7351 (AMS-QQ-A-250/12)	132.60
15	Aluminium sheet 1.27 mm thick 2024 -T3 BARE(AMS-QQ-A-250/4)	94.35

16	Steel sheet 2.032 mm Thick AMS 5513	87.40
17	Aluminium sheet 1.6 mm thick 2024 T3 BARE(AMS-QQ-A-250/4)	45.05
18	Aluminium sheet 1.8mm THICK 2024-T3 AMS- QQ-A-250/4	665.55
19	Aluminium sheet 1.27MM THICK 6061-T4 AMS- QQ-A-250/11	131.75
20	Aluminium sheet 1.6 mm thick 6061 T4 BARE(AMS-QQ-A-250/11)	72.00
21	Aluminium sheet 1.6 mm thick 7075 T6 BARE(AMS-QQ-A-250/12)	201.45
22	Aluminium sheet 0.8 mm thick 6061- T4 BARE(AMS-QQ-A-250/11)	59.50
23	Aluminium sheet 2.032 mm Thick 7075-T6 BARE(AMS-QQ-A-250/12)	201.00
24	Aluminium sheet 3.175 mm THICK 2024-T3 BARE AMS-QQ-A-250/4	134.00
25	Aluminium sheet 2.286mm THICK 6061-T0 BARE AMS-QQ-A-250/11	8.00
26	Aluminium sheet 1.27MM THICK 7075 T6 AMS- QQ-A-250/12	4.50
27	Aluminium sheet 2.032 mm THICK 7075-T0 BARE AMS-QQ-A-250/12	90.10
28	Aluminium sheet 2.286 mm THICK 7075-T0 BARE AMS-QQ-A-250/12	169.15
29	Aluminium sheet 1.6002 mm THICK 7075-T0 Bare AMS-QQ-A-250/12	118.15
30	Aluminium sheet 2.032mm THICK 2024-T0 BARE AMS-QQ-A-250/4	33.00
31	Aluminium sheet 1.8034 mm THICK 7075-T0 Bare AMS-QQ-A-250/12	32.30
32	Aluminium sheet 1.6mm THICK 6061-T6 Bare AMS-QQ-A-250/11	28.05
33	Steel Bar 19.05 mm Dia, SOLUTION TREATED, 15-5PH	75.60
34	Aluminium extrusion AND10133-1001-7075- T6511	38.40
35	Aluminium extrusion AND10133-1202-7075- T73511	86.40

Any wt. of each export product = 96 kg
Rest on G.N-4

S. S. S.

Sl. No	Import Raw material / components used for manufacturing	Import allowed (kg/ft/m)
116	Titanium Sheet, 0.1mm thick, Annealed Ti-P99002	To be deleted
117	Stainless Steel Sheet, 0.4 MM THICK (DIN65389AG0-4)	28.2
118	Stainless Steel Sheet, 0.5 MM THICK (DIN65389AG0-5)	42.2
119	Stainless Steel Sheet, 0.6 MM THICK (DIN65389AG0-6)	50.2
120	Austenitic stainless steel, 0.1 MM THICK (ABS5782010)	3.1
121	Austenitic stainless steel, 0.2 MM THICK (ABS5782020)	16.9
122	Austenitic stainless steel, 0.3 MM THICK (ABS5782030)	18.8
123	Aluminium Alloy 2024 T3 Clad Sheets (QQ-A250-5-2024T3-.008)	291.0
124	AL Sheet 0.3MM THICK, AL ALLOY 2024 T3 CLAD SHEETS (ABS5044D003)	104.0
125	AL Sheet 0.4MM THICK, AL ALLOY 2024 T3 CLAD SHEETS (ABS5044D004)	224.0
126	AL Sheet 0.5MM THICK, AL ALLOY 2024 T3 CLAD SHEETS (ABS5044D005)	162.0
127	AL Sheet 0.6MM THICK, AL ALLOY 2024 T3 CLAD SHEETS (ARAS00184, ABS5044D006)	273.0

128	AL Sheet 0.8MM THICK, AL ALLOY 2024 T3 CLAD SHEETS (ARAS00182, ABS5044D008)	108.0
129	AL Sheet 1.0MM THICK, AL ALLOY 2024 T3 CLAD SHEETS (ARAS00181, ABS5044D010)	112.2
130	AL Sheet 1.8MM THICK, AL ALLOY 2024 T3 CLAD SHEETS (ARASA3300002, ABS5044D018)	28.1
131	AL Sheet 2.0 MM THICK, AL ALLOY 2024 T3 CLAD SHEETS (ARASA3300003, ABS5044D002)	420.8
140	DAN59DAN2001, Aluminium Extrusion 7075, T79511-5	633.6
141	F575-72242-3.4364, Aluminium Extrusion, T73511	396.0
142	ABS5100A0151, Aluminium Extrusion 2024, T3511	369.6
143	ABS5100A0173, Aluminium Extrusion 2024, T3511	158.4
144	ABS5750A4050, Stainless Steel Plate, Precipitation Hardened 15-5PH	3508.0
145	ABS5691B500, Steel sheet, Hot Rolled precipitation hardened, pickled	344.9
146	LN9108AC100, Rubber Silicon press plate	66.0
147	ABS5442C0400, Stainless Steel Round Rod, Solution Treated and Precipitation Hardened PH13-8MO	579.0
148	LN9396C16-20, Stainless Steel Tube	35.6
	Sno 140 to 143 & 148 is in metres	

Avg wt of each export product = 91.475 g
 kept on GN-4


36
17/20

Sl. No	Import Raw material / components used for manufacturing	Import allowed (kg/ft/m)
1	Al Sheets 7075 AMS-QQ-A-250/12 T6 2.29MM THK, ABH407RAS0006	30.00
2	Al Sheets 7075 AMS-QQ-A-250/12 T6 2.54MM THK, ABH407RAS0007	37.00
3	Al Alloy Extrn - Flat (BULBED) Material:40-049-1 2024 T3 Std Size in feet, ARAE00064	19.20
4	Al Alloy Extrn - Flat (BULBED) Material:40-049-2 Type 2024 T3 Std	76.80
5	Al Alloy Extrn - L (BULBED) Material:40-050-1 Type 2024 T3 Std Size in feet, ARAE00066	38.4
6	Al Alloy Extrn - L (BULBED) Material:40-050-2 Type 2024 T3 Std Size in feet, ARAE00067	96
7	Al Alloy Extrn - L (BULBED) Material:40-129-1 Spec:ASTM B221 Type 2024 T3 Std Size in feet, ARAE00068	344.8
8	Al Alloy Extrn - L Material:40-302-1 Spec:AMS-QQ-A-200/11 7075 T73 Std Size in feet, ARAE00069	76.8
9	Al Alloy Extrusion-T Material:AND10136-1503 Type:7075	76.8
10	Al Alloy Extrusion-T Material:AND10136-2004 Type:7075 Spec:QQ-A-200/11 T6 Std Size in feet, ARAE00072	96
11	Al Alloy Extrusion-U Material:AND10137-1402 Type:7075 Spec:QQ-A-200/11 T6Std Size in feet, ARAE00073	76.8
12	Al Alloy Extrusion-Stretch Material:AND10134-1205 Type-7075 Spec:QQ-A-200/11 T6 Std Size in feet, ARAE00074	1343.2

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S. S. S.

13	Al Plate 7075 AMS-QQ-A-250/12 T6, 9.525MM THK, ARAP00099	9.31
14	Al Sheets 7075 AMS-QQ-A-250/12 T6 0.41MM THK, ARAS00022	8.00
15	Al Sheets 7075 AMS-QQ-A-250/12 T6 0.635MM THK, ARAS00024	13.00
16	Al Sheets 7075 AMS-QQ-A-250/12 T6 0.8128 MM THK, ARAS00025	49.00
17	Al Sheets 7075 AMS-QQ-A-250/12 T6 1.016MM THK, ARAS00026	876.00
18	Al Sheets 7075 AMS-QQ-A-250/12 T6 1.27MM THK, ARAS00027	27.88
19	Al Sheets 7075 AMS-QQ-A-250/12 T6 1.6002MM THK, ARAS00028	137.00
20	Al Sheets 2024 AMS-QQ-A-250/4 T3 0.81MM THK, ARAS00033	13.00
21	Al Sheets 2024 AMS-QQ-A-250/4 T3 1.016MM THK, ARAS00034	9.51
22	Al Sheets 2024 AMS-QQ-A-250/4 T3 1.27MM THK, ARAS00035	29.00
23	Al Sheets 2024 AMS-QQ-A-250/4 T3 3.175MM THK, ARAS00088	23.00
24	Al Sheets 7075 AMS-QQ-A-250/12 T6 0.508MM THK, ARAS00113	9.00
25	Al Sheets 7075 AMS-QQ-A-250/12 T6 0.635MM THK, ARAS00114	20.00
26	Al Sheets 7075 AMS-QQ-A-250/12 T6 1.27MM THK, ARAS00116	19.00
27	Al Sheets 7075 AMS-QQ-A-250/12 T6 0.19812 MM THK, ARAS00157	4.25
28	Al Sheets 2024 AMS-QQ-A-250/4 T3 0.508MM THK, ARAS00171	26.00
29	Al Sheets 2024 AMS-QQ-A-250/4 T3 2.032 MM THK, ARAS00174	19.00
30	Al Tube WW-T-700/6,TY I 6061 0.049" Wall Thickness & 1" Dia & L = 4" T6 Std	38.40
31	Cres AMS 5604 Type-17-4PH A 1.27MM THK, ARSS00028	30

Any net wt of Each export product 15.02 kg
Rest on GNV

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Sl. No	Import Raw material / components used for manufacturing	Import allowed (kg/ft/m)
1	Aluminium Plate, 7050, AMS 4050, T7451, 31.75MM THK ARAP00046	16.37
2	Aluminium Plate, 7075, AMS-QQ-A-225/9, T651, 6.35MM THK ARAP00103	3.14
3	Aluminium Sheet 7075, AMS-QQ-A-250/12, T6 0.41MM THK ARAS00022	10.55
4	Aluminium Sheet 7075, AMS-QQ-A-250/12, T6 0.64MM THK ARAS00024	17.70
5	Aluminium Sheet 7075, AMS-QQ-A-250/12, T6 0.81MM THK ARAS00025	23.00
6	Aluminium Sheet 7075, AMS-QQ-A-250/12, T6 1.02MM THK ARAS00026	50.00
7	Aluminium Sheet 7075, AMS-QQ-A-250/12, T6 1.6MM THK ARAS00028	41.00
8	Aluminium Sheet 7075, AMS-QQ-A-250/12, T6 2.03MM THK ARAS00030	50.00
9	Aluminium Sheet 2024, AMS-QQ-A-250/4, T3 0.64MM THK ARAS00032	17.00
10	Aluminium Sheet 2024, AMS-QQ-A-250/4, T3 0.81MM THK ARAS00033	203.00
11	Aluminium Sheet 2024, AMS-QQ-A-250/4, T3 1.02MM THK ARAS00034	138.00
12	Aluminium Sheet 2024, AMS-QQ-A-250/4, T3 1.27MM THK ARAS00035	61.00
13	Aluminium Sheet 2024, AMS-QQ-A-250/4, T3 1.6MM THK ARAS00036	41.00
14	Aluminium Sheet 6013 T4 AMS4347 1.02MM THK ARAS00037	27.00
15	Aluminium Sheet 6013 T6 AMS4347 1.27MM THK ARAS00042	74.00
16	Aluminium Sheet 2024, AMS-QQ-A-250/4, T3 3.18MM THK ARAS00088	75.00
17	Aluminium Sheet 6013 T4 AMS4347 1.60MM THK ARAS00152	40.80

18	Aluminium Sheet 6013 T4 AMS4347 1.02MM THK ARAS00155	111.00
19	Aluminium Sheet 6013 T4 AMS4347 0.81MM THK ARAS00156	24.00
20	Aluminium Sheet 7075, AMS-QQ-A-250/12, T6 1.02MM THK ARAS00159	50.00
21	Aluminium Sheet 6013 T4 AMS4347 0.64MM THK ARAS00165	187.00
22	Aluminium Sheet 7075, AMS-Q Q-A-250/12, T6, 4.83MM THK ARAS00168	106.00
23	Aluminium Sheet 2024, AMS-QQ-A-250/4, T3 0.51MM THK ARAS00171	52.67
24	Aluminium Sheet 2024, AMS-QQ-A-250/4, T3 1.02MM THK ARAS00172	88.00
25	Aluminium Sheet 2024, AMS-QQ-A-250/4, T3 1.60MM THK ARAS00173	41.66
26	Aluminium Sheet 2024, AMS-QQ-A-250/4, T3 2.03MM THK ARAS00174	52.67
28	Corrosion Resistant Steel per ASTM A167. Type 301. (Hinges) MILITARY STD MS20257C4- 200 ARSS00037	25.92
30	Aluminium Extrusion 2024 T4 AMS-QQ-A- 200/3 AND10133-0501 ARAE00078	46.08
31	Aluminium Extrusion BELL STD 40-012 Al Alloy, Type – 7075, Specification – AMS-QQ-A- 200/11, Temper – T6511 ARAE00079	69.12

Any unit of Each Export product = 18 kg
Rest on GNY

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Sl. No	Import Raw material / components used for manufacturing	Import allowed (kg/ft/m)
1	Aluminium Plate AMS-QQ-A-250/12 7075 T7351 31.75MM THK ARAP00088	170.00
2	Aluminium Plate AMS4050 7050 T7451 82.55MM THK ARAP00104	1519.00
3	Aluminium Plate AMS4050 7050 T7451 101.6MM THK ARAP00105	3553.00
4	Aluminium Plate AMS4050 7050 T7451 101.6MM THK ARAP00105	924.00
5	Aluminium Plate AMS4050 7050 T7451 101.6MM THK ARAP00105	1268.00
6	AL PLT 57.15MM THK AMS4050 7050 T7451 57.15MM THK ARAP00106	529.00
7	Aluminium Sheet AMS-QQ-A-250/12 7075 T6 0.635MM THK ARAS0024	8.00
8	Aluminium Sheet AMS-QQ-A-250/12 7075 T6 1.016MM THK ARAS00026	75.00
9	Aluminium Sheet AMS-QQ-A-250/12 7075 T6 1.27MM THK ARAS00027	46.00
10	Aluminium Sheet AMS-QQ-A-250/13 7075 T6 1.6002MM THK ARAS00028	58.00
11	Aluminium Sheet AMS-QQ-A-250/12 7075 T6 1.8034MM THK ARAS00029	46.75
12	Aluminium Sheet AMS-QQ-A-250/4 2024 T3 1.27MM THK ARAS00035	17.00
13	Aluminium Sheet AMS-QQ-A-250/4 2024 T3 1.6002MM THK ARAS00036	22.00
14	Aluminium Sheet AMS4347 6013 T4 0.8128MM THK ARAS00041	11.00
15	Aluminium Sheet AMS-QQ-A-250/4 2024 T3 3.175MM THK ARAS00193	44.40
16	Stainless Steel Sheet, AMS5517 301 1/4HD 1.016MM THK ARSS00009	25.00
17	Stainless Steel Sheet AMS5517 301 1/4HD 1.6002MM THK ARSS00010	36.00
18	Stainless Steel Sheet MIL-S-6721 (Alternative Spec:AMS5510) 321 0.635MM THK ARSS00039	15.00
19	Stainless Steel Sheet AMS5901 301 ANL 1.016MM THK ARSS00041	37.00
20	Stainless Steel Sheet AMS5516 302 ANL 0.4064MM THK ARSS00043	29.50
21	Titanium Sheet MIL-T-9046,COMP CP-1 ANL 0.3048MM THK ARTS00006	21.00
22	Titanium Sheet MIL-T-9046,TY III, COMP C 6AL-4V ANL 0.635MM THK ARTS00017	36.00

Any amt of each Export product 60kg
Rest on GNV

S. S. S.

Sl. No	Import Raw material / components used for manufacturing	Import allowed (kg/ft/m)
1	Aluminium Extrusion AMS-QQ-A-200/11 7075 T6 AND10136-2004 ARAE00002 STD SIZE IN FEET	46.080
2	Aluminium Extrusion AMS-QQ-A-200/3 2024 T4 AND10135-0402 ARAE00003 STD SIZE IN FEET	253.440
3	Aluminium Extrusion AMS-QQ-A-200/11 7075 T6 BELL STD 40-010-23 ARAE00005 STD SIZE IN FEET	69.120
4	Aluminium Extrusion AMS-QQ-A-200/3 2024 T4 AND10135-0401 ARAE00006 STD SIZE IN FEET	161.280
5	Aluminium Extrusion AMS-QQ-A-200/3 2024 T4 AND10133-0601 ARAE00007 STD SIZE IN FEET	46.000
6	Aluminium Sheet AMS-QQ-A-250/4 2024 T3 1.6002MM THK ARAS00003	1.000
7	Aluminium Sheet AMS-QQ-A-250/12 7075 T6 0.508MM THK ARAS00023	7.000
8	Aluminium Sheet AMS-QQ-A-250/12 7075 T6 0.635MM THK ARAS00024	192.000
9	Aluminium Sheet AMS-QQ-A-250/12 7075 T6 0.8128MM THK ARAS00025	417.000
10	Aluminium Sheet AMS-QQ-A-250/12 7075 T6 1.016MM THK ARAS00026	142.000
11	Aluminium Sheet AMS-QQ-A-250/12 7075 T6 1.27MM THK ARAS00027	328.000
12	Aluminium Sheet AMS-QQ-A-250/12 7075 T6 1.6002MM THK ARAS00028	38.000
13	Aluminium Sheet AMS-QQ-A-250/12 7075 T6 1.8034MM THK ARAS00029	92.000
14	Aluminium Sheet AMS-QQ-A-250/12 7075 T6 2.032MM THK ARAS00030	58.000

15	Aluminium Sheet AMS-QQ-A-250/4 2024 T3 0.4064MM THK ARAS00031	3.600
16	Aluminium Sheet AMS-QQ-A-250/4 2024 T3 0.635MM THK ARAS00032	23.000
17	Aluminium Sheet AMS-QQ-A-250/4 2024 T3 0.8128MM THK ARAS00033	56.000
18	Aluminium SheetAMS-QQ-A-250/42024 T3 1.016MM THK ARAS00034	60.000
19	Aluminium Sheet AMS-QQ-A-250/4 2024 T3 1.27MM THK ARAS00035	30.000
20	Aluminium Sheet AMS-QQ-A-250/4 2024 T3 1.6002MM THK ARAS00036	113.000
21	Aluminium Sheet AMS4347 6013 T4 1.016MM THK ARAS00037	12.500
22	Aluminium Sheet AMS4027 6061 T6 1.27MM THK ARAS00038	15.000
23	Aluminium Sheet AMS4347 6013 T4 2.032MM THK ARAS00039	13.000
24	Aluminium Sheet AMS4347 6013 T4 0.8128MM THK ARAS00041	6.000
25	Aluminium Sheet AMS4347 6013 T4 1.27MM THK ARAS00042	17.000
26	Aluminium Sheet AMS4027 6061 T6 0.635MM THK ARAS00043	5.000
27	Aluminium Sheet AMS4347 6013 T4 1.6MM THK ARAS00152	15.000
32	SS SHT AMS5518L-G 301 1/2HD0.508MM THK ARSS00001	8.721
33	SS SHT AMS5518L-G 301 1/2HD0.7874MM THK ARSS00002	13.500
34	SS SHT MIL-S-5059(AMS5518L) 301 1/2HD1.016MM THK ARSS00003	12.500
35	SS SHT AMS5518G 301 1/2HD1.6002MM THK ARSS00005	12.000

36	SS SHT AMS5517L-G 301 1/4HD0.8128MM THK ARSS00006	9.400
37	SS SHT MIL-S-5059 301 ANL (ALT P No.AMS5901C ANL 301)0.635MM THK ARSS00007	8.000
38	SS SHT AMS5901 301 ANL1.6002MM THK ARSS00008	17.000
39	Titanium Sheet MIL-T-9046-comp B CP1 ANL1.016 MM THK ARTS00001	25.000
40	Titanium Sheet MIL-T-9046-Type 1-comp B CP1 ANL0.635 MM THK ARTS00004	8.600
41	SS Bar AMS5643 17-4PH ANL 69.85MM THK, ARSPBH407001	2064.000
42	Titanium Sheet MIL-T-9046-Type 1-comp B CP1 ANL0.635 MM THK ARTS00004	29.500
43	Titanium Sheet-ANNEALED, MIL-T-9046, TY-I COMP B 0.3048 ARTS0006	82.000
44	Titanium Sheet-ANNEALED, MIL-T-9046, TY-I COMP B 0.635 ARTS0007	9.000
45	Titanium Sheet-ANNEALED, MIL-T-9046, TY-I COMP B 0.8128 ARTS0008	47.500
46	Titanium Sheet-ANNEALED, MIL-T-9046, TY-I COMP B 0.4064 ARTS00013	1.800
47	Titanium Sheet-ANNEALED, MIL-T-9046, TY-I COMP B 0.508 ARTS00014	7.400
48	Aluminium Sheet AMS-QQ-A-250/12 7075 T6 1.016MM THK ARAS00026	39.400
49	Aluminium Sheet AMS-QQ-A-250/4 2024 T3 0.635MM THK ARAS00032	0.400
50	Aluminium Sheet AMS-QQ-A-250/4 2024 T3 1.6002MM THK ARAS00036	To be deleted
51	Aluminium Sheet AMS-QQ-A-250/12 7075 T6 0.8128MM THK ARAS00025	to be deleted
52	Aluminium Sheet AMS-QQ-A-250/12 7075 T6 1.27MM THK ARAS00027	97.000

53	Aluminium Sheet, 6013-T4, AMS 4347 1.016 MM THK, ARAS00155	1.000
54	Aluminium Sheet, 2024-T3, AMS-QQ-A-250/4 0.8128 MM THK, ARAS00033	To be deleted
55	Aluminium Extrusion, 7075-T6, AMS-QQ-A-200/11, BELL STD 40-010-85 STD SIZE, ARAE00077	69.120
56	Aluminium Plate, 7075-T7351, AMS-QQ-A-250/12 30.48 MM THK, ARAP00100	336.000
57	Aluminium Plate AMS4050 7050 T7451 44.45MM THK ARAP00067	626.000
58	Aluminium Plate AMS-QQ-A-200/8 6061 T651 139.7MM THK ARAP00073	531.000
59	Aluminium Plate AMS4050 7050 T7451 50.8MM THK ARAP00068	774.000
60	Aluminium Plate AMS4050 7050 T7451 38.1MM THK ARAP00071	1211.000
61	Aluminium Plate AMS-QQ-A-250/12 7075 T7351 50.8MM THK ARAP00084	238.000
62	Aluminium Plate AMS-QQ-A-250/12 7075 T7351 69.85MM THK ARAP00074	416.000
63	Aluminium Plate AMS-QQ-A-250/12 7075 T7351 31.75MM THK ARAP00070	51.600
64	Aluminium Plate AMS-QQ-A-225/9 7075 T651 44.45MM THK ARAP00072	121.000

Qty Net wt of each report product = 44.99 kg
Rest on Gov-4



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